THE INDIAN LEGAL SERVICE RULES, 1957

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In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

1. SHORT TITLE AND COMMENCEMENT:

These Rules be called the Indian Legal Service Rules, 1957. 1) 2)

They shall come into force on the 1st day of October, 1957

GSR 3084 did 25 9 57 IP 1-47 notified copy

2. **DEFINITIONS:** In these rules -

'Commission' means the Union Public Service Commission; a) b)

'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law,

duty post means any post in the Ministry of Law whether 0) permanent or temporary of a category specified in the First Schedule:

'grade' means a grade of the Service; d)

'qualified legal practitioner' means e)

> in relation to appointment to a duty post in Grade II by i) direct recruitment, an Advocate or a pleader who has practiced as such for at least thirteen years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such attorney and an advocate for a total period of at least eleven years;

in relation to appointment to a duty post in Grade III by ii) direct recruitment, an advocate or a pleader who has practiced as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least eight years or has practiced as such attorney and an advocate for a total period of at least

in relation to appointment to a duty post in Grade IV by 111) direct recruitment, an advocate or a pleader who has practiced as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least five years or has practiced as such attorney and an advocate for a total period of at least five years.

'Schedule' means a Schedule to these rules; and

'Service' means the Indian Legal Service constituted under rule g) 3.

GSR 72 did 18:12:75 IP 22/ notified copy]

CONSTITUTION OF INDIAN LEGAL SERVICE:

 There shall be constituted a Service to be known as the Indian Legal Service.

 There shall be four grades in the service and each grade shall consist of the duty posts specified in the First Schedule.

MEMBERS OF THE SERVICE:

- The following persons shall be members of the Service with effect from the date indicated against them:-
 - Persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;
 - Persons appointed to the Service after such commencement but before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed;

c) Persons other than those referred to in clauses (a) and (b) holding duty posts t the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date of such commencement; and

- d) Persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 from the date they are so appointed.
- 2) A Member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement be deemed to be a member of the Service in that grade.

 A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second amendment) Rules, 1963 shall be a member of the Service in that grade.

Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.

INITIAL APPOINTMENT TO THE SERVICE:

- The Central Government may at the commencement of these rules appoint to the Service any person-
 - a) who at the commencement of these rules is holding any post specified in part A of the Second Schedule; or
 - b) any person who, while holding any such post or any post specified in part B of the Second Schedule, was temporary appointed to any other civil post under the Central Government and has been continuously holding the commencement of these rules.
- Every person appointed to the service under Sub-rule (1) shall be appointed to one of the grades.

Filling up duty posts.-

- A duty post in Grade I or Grade II, barring the duty post (1)of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.
- (2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a member of the Service in Grade IV.
- A duty post in Grade IV of the Service, barring the duty (3) post in Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India, shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule

GSR 358(E) did. 10.5.08 [P 44-50/ notified copy]

under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.

6-A. FILLING OF DUTY POSTS BY DEPUTATION/ABSORPTION:

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser (Level 13 in the pay matrix Rs. 118500-214100)

GSR 163(E) dtd. 20.02.17 [P. 56-58/ potified

Deputation

Officers of the Central Government:

(i) holding analogous post on regular basis in the parent (a) cadre/department; or

(ii) with five years' service in the grade rendered after appointment on regular basis in posts in Level 12 in the pay [P. 56-58] matrix Rs. 78800-209200 or equivalent in the parent cadre/department; and

GSR 163(E) did. 20:02:17

possessing the educational qualifications and experience (b) prescribed for direct recruitment under rule 7.

Additional Government Advocate (Level 13 in the pay matrix Rs. 118500-2141001

GSR 163(E) did 30.02.17 [P. 56-58/ notified

Deputation

Officers of the Central Government;

(i) holding analogous post on regular basis in the parent cadre/department; or

(ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in Level 12 in the pay matrix Rs. 78800-209200 or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India [Level 11 in the pay matrix Rs. 67700-208700]

Deputation/absorption

GSR 163(E) dtd 20.02 17 [P 56-58/ notified

Officers of the Central Government:

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the Level 10 in the Pay Matrix or equivalent in the parent cadre/department; or (iii) with six years' service in the grade rendered after appointment thereto on regular basis in post in the Level 8 in the Pay Matrix or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

7. APPOINTMENT TO DUTY POST BY DIRECT RECRUITMENT:

 A person shall not be eligible for appointment by direct recruitment(a), (b), (c) & (d) GSR 872 did. 9 11 87 [P. 35/ notified copy]

- a) to a duty post in Grade I, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than sixteen years or a Central Government servant who has had experience in legal affairs for not less than sixteen years;
- b) to a duty post in Grade II, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a

period of not less than thirteen years or a Central Government servant who has had experience in legal affairs for not less than thirteen years or is a qualified

legal practitioner:

to a duty post in Grade III, unless he holds a Degree in c) Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or a Central Government servant who has had experience in legal affairs for not less than ten years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than eight years or is a qualified legal practitioner of not less than 35 years.

to a duty post in Grade IV, unless he holds a Degree in d) Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or a Central Government servant who has had experience in legal affairs for not less than seven years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than five years or is a qualified legal practitioner of not less than 30 years.

Note 1-The upper age limit for direct recruitment under clauses (a) to (d) of sub-rule (1) shall be as follows:-

GSR 1161(E) dtd:17.10.86 IP 33/ notified copy)

Grade I

: Preferably below 50 years

Grade II

: Preferably below 50 years

Grade III

: 50 years

Grade IV

40 years

- Note 2-The upper limit in respect of all the above posts is relaxable for Government servants up to five years in accordance with the instructions and order issued by the Central Govt.
- The crucial date for determining the age limit shall be the closing Note 3date for receipt of applications from candidates in India (other than in the Andaman and Nicobar Islands and Lakshadweep).

In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given;-

(i) to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the

GSR 358(E) dtd 10.5.08 [P-44-30V notified copy! Department of Legal Affairs and experience of litigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

- to a person with experience in legislative drafting, if such post is in the Legislative Department.
- Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.
- For the purposes of sub-rule (1):
 - a) in computing the period during which a person has held any office in the State Judicial Service or in the Legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
 - b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State Judicial Service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.

PROMOTIONS:-

A person shall not be eligible for promotion:-

 to a duty post in Grade I, unless he has held a duty post in Grade II for the period of not less than two years, or unless he has held duty post Grade II and Grade III for a total period of not less than six years;

 ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;

 to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;

to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in post of Superintendent (Legal) (Level 8 in the pay matrix

(i), (a) & (iii) GSR 1608 dtd. 28 963 [P.5-17/ notified copy]

CSR 9(14(E) dbi 27.12 ft [F 34-55] notified copy]

GSR 163(E) did 20.02.17 (P. 56-58) notified Rs. 47600-151100) failing which eight years' combined regular service in the posts of Assistant (Legal) (Level 7 in the Pay Matrix) and Superintendent (Legal) (Level 8 in the pay matrix Rs. 47600-151100) out of which three years' regular service shall be in the post of Superintendent (Legal);

OF

possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (Level 7 in the pay matrix Rs. 44900-142400):

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.

Note: 1: In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

GSR 658 dtd 11 8 87 [P 34/ notified copy]

Note: 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note:3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post."

2) Unless the Central Government otherwise decides, promotion to a duty post in any grade in a Department shall be made from amongst persons holding duty posts, or, as the case may be, posts specified in the Third Schedule, in the Department.

GSR 1416 dtd. 15.7.68 (P. 18/ botified copy)

 Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.

(3) & (4) GSR 1608 dsf. 28 9.63 [P. 5-17/ notified capy]

- 4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constituted for the purpose in accordance with the general rules in force in that behalf.
- 5) In computing for the purposes of this rules, the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule.

GSR 1423 dtd 12.7.68 [P 19/ notified copy]

- any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad-hoc basis shall be excluded;
- ii) There shall be included-
- any period for which he has held a duty post in a higher grade;
- any period of his deputation for which he would have held that duty post but for his deputation;
- c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, or as the case may be, a post specified in the Third Schedule.

9. PROBATION

 Every person appointed to a duty post, whether by direct recruitment or by promotion shall be on probation for a period of two years.

GSR 1608 dtd 28.9.63 [P. 5-17/ notified copy]

- The Central Government may, in the case of any such person extend or reduce the period of probation.
- At any time during the period of probation and without any reasons, being assigned, a person appointed to a duty post on probation may,
 - if he is appointed thereto by direct recruitment be discharged from service in that post;
 - if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.

4) In computing for the purposes of this rule the period for which person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.

10. SUBSTANTIVE APPOINTMENTS TO DUTY POSTS:

Appointments of members of the Service to duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.

OSR 1608 dtd 28.9.63 [P. S-17/ notified copy]

11. SENIORITY:

(1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the 'First Schedule' to these rules, in the order of their seniority.

GSR 358(E) dtd 10 5.08 [P. 44-50/ notified copy]

(2) The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

12A. BENEFIT OF ADDED YEARS OF SERVICE FOR SUPERANNUATION PENSION:

The benefit of addition to qualifying service for the purpose of superannuation pension shall be admissible to the members of the Service, who are appointed to the Service by direct recruitment from open market in terms of rule 30 of the Central Civil Services (Pension) Rules, 1972, as applicable to them from time to time.

13. OTHER CONDITIONS OF SERVICE:

The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders be the same as are applicable from time to time to officers of the Central Civil Services, Class I.

GSR 1608 dtd 28.9.63 [P. 5-17/ notified copy]

14. AMENDMENT OF FIRST SCHEDULE:

The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules, shall be construed as a reference to such Schedule as so amended.

14-A. POWER TO RELAX:

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and, in consultation with the Union Public Service commission relax any of the

GSR 1981 did 77:69 [P 22/ notified copy] provisions of these rules with respect to any class or category or persons or any posts.

14-B. SAVING:

Nothing in these rules shall affect reservations and other concessions required to be provided for Scheduled Castes and Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

15. INTERPRETATION:

If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE (See rules 2(c), 3(2), 12 and 14) THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 146)

GSR 358(E) dtd. 10.5 08 IP 44-50/ notified copy]

COMPOSITION

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Grade	Indian Le of Legal A Main Sec Branch Se Mumbai, Chennai a	dvisers i retariat a ecretaria Kolkatta, und Bang	n the and ts at alore	cadre of I the Law (gal Serv Law Offic	rice cers in	Indian Le of Govern in the Cer Section ar Secretaria and Kolka	vocates ncy ranch	
1	Desig- nation Joint	Perm- anent	Temp	nation	Perm anent	Temp	Desig- nation	Perm-	Temp
70	Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	Nil	1	Senior Gover- nment Advocate	anent 3	Nil
Ш	Additio- nal Legal Adviser	19	Nil	Additio- nal Law Officer	Nil	2	Additio- nal Gover- nment Advocate	8**	1
III	Deputy Legal Adviser	16	Nil	Deputy Law Officer	Nil	3	Deputy Gover- nment	3	Nil
IV	Assistant Legal Adviser	36	Nil	Assistant Law Officer	5	Nil	Advocate Assistant Gover- nment Advocate	4	Nil

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with

Legal Advisers Service cadre in the Main and Branch

Name of the duty post	Grade	Scala of
Joint Secretary and Legal Advisor	Grade I	Scale of pay Level 14 in the pay matrix Rs. 144200-218200
Additional Legal Adviser		Level 13 in the pay matrix Rs. 118500-214100
Deputy Legal Adviser	Grade III	Level 12 in the pay matrix Rs. 78800-209200
Assistant Legal Adviser	Grade IV	Level 11 in the pay matrix Rs. 67700-208700

OSR 275(E) doi: 28.3.11 IP 51-538 notified copy!

GSR 163(E) did 20:02 17 [P 56-58/ notified.

Law Officer Service cadre in the Law Commission of India:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	Level 14 in the pay matrix Rs. 144200- 218200
Additional Law Officer	Grade II	Level 13 in the pay matrix Rs. 118500- 214100
Deputy Law Officer	Grade III	Level 12 in the pay matrix Rs. 78800- 209200
Assistant Law Officer	Grade IV	Level 11 in the pay matrix Rs. 67700- 208700

GSR 163(E) dbd 20.02 17 (P. 56-58/ notified

Government Advocate Service cadre in the Central Agency

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	Level 14 in the pay matrix Rs. 144200- 218200
Additional Government Advocate	Grade II	Level 13 in the pay matrix Rs. 118500- 214100
Deputy Government Advocate	Grade III	Level 12 in the pay matrix Rs. 78800- 209200
Assistant Government Advocate	Grade IV	Level 11 in the pay matrix Rs. 67700-

208700

GSR 751(E) dtd.28 12 05 [P. 41-49/ notified copy]

GSR 163(E) did. 20:02:17 [P:56-58/ notified

Legislative Department										
Grade	Designation	Permanent	Temporary	Scale of Pay						
1	Joint Secretary and Legislative Counsel	5	1	Level 14 in the pay matrix Rs 144200-218200						
II	Additional Legislative Counsel	4	Nil	Level 13 in the pay matrix Rs. 118500-214100						
III	Deputy Legislative Counsel	9	Nil	Level 12 in the pay matrix Rs. 78800-209200						
IV	Assistant Legislative Counsel	13	Nil	Level 11 in the pay matrix Rs. 67700-208700						

GSR 163(E) 4td. 20/02.17 IP: 56-58/ notified

Grade		
5-3 65-65-6	Permanent posts	Temporary posts
1	21	2
II	31	2
III	28	3
IV	58	3

GSR 163(E) did 20.02.17 P. 56-58/ notified

GSR 358(E)

** The single post of Government Advocate in the scale of Rs. 16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 (pre-revised) to the pay scale of Rs.14300-18300 (pre-revised) with effect from 1st December, 2007

THIRD SCHEDULE (See rule 6(3) and 8(1) (iv)) POSTS IN THE MINISTRY OF LAW AND JUSTICE

did 10.5.08 [P. 44-50) Department of Legal Affaire notified copy

Legal Adviser cadre of the Service	Feeder post to the Law Officer cadre of the Service	Feeder post to the Government Advocate
1. Superintendent (Legal)	Superintendent	Junior Central Government Advocate

Legislative Department

Superintendent (Legal) in the Legislative Department".

Note: The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25,9.1957 and subsequently amended vide number ;

GSR 904(E) dd. 27 12 1 IP 54-55/ notified copy

GSR 1608, dated 28.09.1963; (i) (ii) GSR 1416, dated 27.07.1968; GSR 1423, dated 27.07.1968; (iii) GSR 1050, dated 03.05.1969; (iv) GSR 1981, dated 23.08.1969; (v) (vi) GSR 1900, dated 21.11.1970; GSR 2, dated 06.01.1979; (vii) GSR 72, dated 20.01.1979; (viii) GSR 658, dated 12.05, 1979; (ix) GSR 270(E), dated 29.03.1982; (X) GSR 668, dated 17.09.1983; (xi) GSR 1161(E), dated 22.10.1986; (XIII) GSR 658, dated 29.06.1987; (xiii) GSR 872, dated 28.11.1987; (xiv) (xv) GSR 658, dated 20.08.1988; (xvi) GSR 176, dated 10.08.1988;

(xvii) GSR 228(E), dated 21.03.2003; (xviii) GSR 751(E), dated 28.12.2005; (xix) GSR 358 (E), dated 10.5.2008;

(xx) GSR 275 (E), dated 28.3.2011; (xxi) GSR 904 (E), dated 27.12.2011; and (xxii) GSR 163 (E), dated 20.02.2017



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EXTRAORDINARY

PART II-Section 3

PUBLISHED BY AUTHORITY

1456-A] NEW DELHI, FRIDAY, SEPTEMBER 27, 1957/ASVINA 5, 1879

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MINISTRY OF LAW

New Delhi, the 25th September, 1957

R.O. 3084-A.(C.L.S.R.).—In exercise of the powers conferred by the proviso rticle 309 of the Constitution of India and of all other powers enabling him that behalf, the President hereby makes the following rules:—

Short title and commencement.—(1) These rules may be called the Central al Service Rules, 1957.

(2) They shall come into force on the 1st day of October, 1957.

Definitions.—In these rules,—

- (a) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in column 3 of the First Schedule;
- (b) 'grade means a grade of the Service;
- (c) 'qualified legal practitioner' means—
 - (i) an advocate of a High Court who has practised as such for at least seven years; or
 - (ii) an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;
- (d) 'Schedule' means a schedule to these rules; and
- (e) 'Service' means the Central Legal Service constituted under rule 3.

Constitution of the Central Legal Service—There shall be constituted a central Legal Service consisting of—

- (a) persons appointed to the Service at the commencement of these rules under rule 6; and
- (b) persons recruited to the Service after such commencement under rule 7.

Strength and composition of the Service,—(1) There shall be four grades in Service.

The strength and composition of the Service and of each grade thereof be as specified in the First Schedule.

Et.



5. Filling of daily posts.—Every duty post shall be filled by appointment thereto of-

- (a) a member of the Service in the appropriate grade; or
- (b) any other person eligible for recruitment to the Service in the appropriate grade;

Provided that no person shall be appointed to a duty post under clause (b) for a period exceeding four years at a time.

- 6. Initial appointments to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—
 - (a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or
 - (b) any person who, while holding any such post or any post specified in Part 'B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.
- (2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.
- 7. Recruitment to the Service.—The Central Government may after the commencement of these rules recruit to the Service—
 - (a) in Grade I, any person who has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State judicial service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years;
 - (b) in Grade II, any person who has been a member of a State judicial service for a period of not less than thirteen years or has hold a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years;
 - (c) in Grade III, any person who has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years;
 - (d) in Grade IV, any person who has been a member of a State judicial service for a period of not less than ten yeads or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.
- Promotions.—(1) The Central Government may promote a member of the Service from a lower grade to a higher grade whether in a substantive or officiating capacity.
 - (2) Every such promotion shall be by selection.
- 9. Seniority.—(1) Members of the Service in a higher grade shall be senior to those in a lower grade.
- (2) Seniority of members of the Service in any one grade shall be determined in accordance with the period of continuous service in a duty post in that grades;

Provided that the seniority of members of the Service appointed under rule 6 shall be determined by the Central Government having due regard to the posts previously held by them under the Central Government and the length of service therein.

- (3) For the purposes of this rule, continuous service in a duty post in a grade shall include—
 - (a) any service in a duty post in a higher grade;

- (b) any service on deputation in a past which, in the opinion of the Central Government, is not lower than the duty post in status or responsibility; and
- (c) any service in a post specified in the Second Schedule which, in the opinion of the Central Government, corresponds to or is higher than the duty post.
- (4) Nothing in this rule shall be deemed to preclude the Central Governnent from determining the seniority of any member of the Service in such other manner as it deems fit if the special circumstances of his case so require.
- 10. Pay.—(1) The pay or time-scale of pay admissible to a member of the service, or to the incumbent of a duty post, in any grade shall be as specified a respect of that grade in column 5 of the First Schedule.
- (2) Where a person is appointed to any grade, his initial pay in that grade that be at the lowest stage of the time-scale;

Provided that the Central Government may for special reasons direct such to be fixed at a higher stage.

- (3) Any person appointed to the Service under rule 6 shall draw initial pay the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 11. Probation.—(1) Every person recruited to the Service after the commencement of these rules under rule 7 shall be appointed to the Service on probation for a period of one year, and any person appointed to the Service at the commencement thereof under rule 6 may be so appointed on probation for such period not exceeding one year as the Central Government may in each case determine.
- (2) The Central Government may in the case of any person extend or reduce the period of probation.
- (3) A probationer shall be liable to be discharged from the Service at any time without assigning any reasons.
- 12. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall to the same as are for the time being applicable to other officers of the Government of India of corresponding status.
- 13. Regulations.—The Central Government may make regulations, not inconsistent with these rules, to provide for all matters for which provision is, necessary or expedient for the purpose of giving effect to these rules.
- 14. Interpretation:—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE

(See rules 2(a), 4(1), 4(2) & 10)

Central Legal Service

(Total strength—28)

Composition of grade Strength - Pay or time scale of Grade of pay grade Designation of posts Number of posts (I) (2) (3) (4) (5) rade I Additional Secretary & Chief Draftsman I *Rs. 2,750/-. Joint Secretary & Legal Adviser Rs. 2,250/-Joint Secretary & Draftsman

Rs. 3,500/- for members of the Indian Civil Service and for pre-1931 entrants: within the meaning assigned to that expression in the Central Civil Services (Revision of pay) Ruels, 1947.

†Rs. 3,000 for members of the Indian Civil Service and for pre-1931 entrants' within the meaning assigned to that expression in the Central Civil Services (Revision of pay) Rules, 10492

1.		2	3		4		3
Grade II	29	5	Additional Legal Adviser		-	3) Rs. 1,600—100—
7			Additional Draftsman		*	2	} 2,000.
Grade III	2	6	Deputy Legal Adviser	100	433	3	Rs. 1,100—50— 1,300—60—1,600.
			Deputy Draftsman	35	*:	3] 1,300—60—1,600.
Grade IV		13	Assistant Legal Adviser	¥0		7	1
			Assistant Draftsman	(9)	(6)	Z	Rs. 800-50-1,150.
			Deputation Reserve	*	387	3	
7			Leave Reserve	٠	10	2	}

SECOND SCHEDULE

Superior Posts in the Ministry of Law.

[See rules 6(1) and 9(3)]

PART A

Additional Secretary and Chief Draftsman.

Joint Secretary.

Joint Secretary and Draftsman.

Additional Draftsman.

Deputy Secretary.

Deputy Draftsman.

Under Secretary.

Assistant Draftsman.

PART B

Joint Secretary and Senior Additional Draftsman.

Second Solicitor.

Assistant Solicitor.

[No. F. 57(1)/56-Adm.1.] K. V. K. SUNDARAM, Secy.



(ii) against "Grade I"

(a) in column 2, for the figure "6", the figs "7" shall be substituted; and

(b) in column 4, against 'he entry "Jot Secretary and Draftsman" in column 3 for the figur. "I" the filre "2" shall be substituted.

3. These rules shall be deemed to have con into force on and from the 1st geptember, 1963.

| [No. F. 34(3)/62-Adm. I(LA).]

V. S. JETLEY, Jt. Secy. and Legal Adviser.

(Department of Leg. Affairs)

New Delhi the 28th Scember 1963

G.S.R. 1608.—In exercise of the powers corred by the proviso to article 309 of the Constitution of India and of all other wers enabling him in that behalf, the President hereby makes the following rules urther to amend the Central Legal Service Rules, 1957, namely:—

1. Short title.—These rules may be called le Central Legal Service (Second

Amendment) Rules, 1963.

- 2. For rule 2 of the Central Legal Service R°s, 1957 (hereinafter referred to as the 'principal Rules'), the following rule shall substituted, namely:—
 - "2. Definitions.-In these rules,-
 - (a) 'Commission' means the Union Pub; Service Commission;
 - (b) 'Department' means the Department of Legal Affairs or the Legislative's Department in the Ministry of Law;
 - (c) 'duty post' means any post in the enistry of Law, whether permanent or temporary, of a category specified in colums 4 and 7 of the First Schedule;
 - (d) 'grade' means a grade of the Serv?;
 - (e) 'qualified legal practitioner' mear
 - (i) in relation to appointment to duty post in Grade III by direct recruitment, an advocate or a pleader no has practised as such for at least ten years or an attorney of the High Cart of Bombay or Calcutta who has practised as such for at least eight yers;
 - (ii) in relation to appointment to duty post in Grade IV by direct reconstruction and advocate or a pleade who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calcuttation who has practised as such for at least five years;
 - (f) 'Schedule' means a Schedule to the rules; and
- (g) 'Service' means the Central Legal Sivice constituted under rule 3.".

 3. Rule 3 of the principal Rules shall be retumbered as sub-rule (1) thereof
 - (i) in sub-rule (1) as so re-numbered the following shall be omitted namely:

"consisting of—

(a) persons appointed to the Sevice at the commencement of these rules ughder rule 6; and

under rule o, and under rule o, and under rule 7."; and commencement

(ii) after sub-rule (1) as so re-numberd, the following sub-rule shall it inserted, part sub-rule (1) as so re-numberd, the following sub-rule shall it is inserted, part is sub-rule (1) as so re-numberd, the following sub-rule shall it is inserted, part is sub-rule (1) as so re-numberd, the following sub-rule shall it is inserted.



consist of the duty posts seified in the First Schedule"

4. For rule 4 and 5 of the princip Rules, the Colowing rule shall be substitted,

"4. Members of the Service...(1) The following persons shall be men of the Service with effect from he this indicated against them:—

- (a) persons appointed the Service at the commencement of these rules under rule 5, from a date of such commencement;
- (b) persons appointed the Service after such commencement but before the commenceme of the Central Legal Service (Second Amendment) Rules, 1963, rom the date they were so appointed:
- (c) persons other thathose referred to in clauses (a) and (b) holding duty posts at the comm.cement of the Central Legal Service (Second Amendment) Rules, 1963, om the date of such commencement; and
- (d) persons appointe to duty posts after the commencement of the Central Legal Service (Sond Amendment) Rules, 1963, from the date they are so appointed.
- (2) A member of the Serce holding any duty post in any grade immediately before the commenceent of the Central Legal Service (Second member of the Service in the grade.
- (3) A person appointed tony duty post in any grade after the commencement of the Central Legal Serice (Second Amendment) Rules, 1963 shall be a member of the Service in at grade.
- (4) Any person who, before the commencement of the Central Legal Service (Second Amendment) ales, 1963, was a member of the Service in any grade and was appointed any duty post in a higher grade for any to that higher grade for such commencement shall be deemed to have been appointed to that higher grade for such criod."

5. Rule 6 of the principal Rule shall be re-numbered as rule 5 thereof and rule 5 as so re-numbered, the following rules shall be inserted, namely:

"6. Filling of duty posts.—1) A duty post in Grade I or Grade II shall be filled by promotion of a membr of the Service in the next lower grade unless the Central Government decide to fill any such post by direct recruitment.

(2) Any duty post in Grac III shall be filled by promotion of a member of the Service in Grade IV or a direct recruitment:

Provided that every third eccees in Grade III shall be filled by direct recruitment.

- (3) A duty post in Grace | shall be filled alternately by direct regrets own and by promotion of a 4 for holding any post specified in the Third.
- (4) Notwithstanding anythin northness on substitles (2) and (3), a vacancy required to be filled by promotions of direct models in an anti-income parameter and available to fill an vacancy, be think by direct recruitment in deather case may be by promotic.

the Formetics 7 (a) in the state of the penalty to the following rates that the following rates

with the chiral control of $d(t_0)$ is the direct recombinate (0,0) to provide that

Indian Civil Service perinarnity allotted to the judicial service perinarnity allotted to the judicial service for a period of not less than sixteen really or has new an than ten years to its a contract of a State for a period of not less than sixteen really or has new and than ten years to its a Contract overnment servant whereas that expenditude in local affairs for not less than sixteen years.



- (b) to a duty post in Grade II, unless he has been a member of a State judicial service for a period of not less than thirteen years or had held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has been experience in legal affairs for not less than thirteen years;
- (c) to a duty post in Grade III. unless he has been a member of a State judicial service for a period of not less han seven years or has held superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more the day years of age;
- State judicial service for a period of not less than seven years or has held a superior post in the legal department of ut State for not less than three years or is a Central Government servem who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.
- (2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.
 - (3) For the purposes of sub-rule (1),-
 - (a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
 - (b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.
- 8. Promotions.—(I) A person shall not ordinarily be eligible for promotion,—
 - (i) to a duty post in Grade I, unless he has held a duty post in Grade II for a period of not less than two years, or unless he has held duty posts in Grade II and Grade HI for a total period of not less than six years;
 - (ii) to a duty post in Grade II, imples he has held a duty post in Grade III for a total period of not less than three years;
 - (iii) to a chity post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;
 - specified in the Third Schedule for a total period of not less than three years.

Provided that nothing in this sub-rule shall apoly to a promotion to duty post in any grade for a period not exceeding three months.

- (2) Unless the Central Covernment otherwise regides, promotion to duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.
- (3) Every person promoted to a duty post in any grade under this the shall be initially appointed to that post in all officiating canadity.
- (4) Every promotion for a period excepting three months shall be by election made on the recommendation of the Departmental Promotion Continues constituted for the purpose in accordance with the general rule. In force in that behalf.
- person has held a duty post in any grade of as the case may be, a post of specified to the Princip Schooling, there shall be included.

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- (a) any period for which he has held a duty post in a higher grade (b) any period of his deputation for which he would have held that duty post but for his deputation; and
- (c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post or, as the case may be, a post specified in the Third Schedule.
- Probation.—(1) Every person appointed to a duty post, whether by direct recruitment or by promotion, shall be on probation for a period of two years.
- (2) The Central Government may, in the case of any such person, extend or reduce the period of probation.
- (3) At any time diffing the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may.—
 - (i) if he is appointed thereto by direct recruitment, be discharged from service in that post; and
 - (ii) if he is appointed thereto by promotion, be reverted to the posiheld by him immediately before such promotion.
- (4) In computing for the purposes of this rule the period for which person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.
- 10. Substantive appointments to duty posts.—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.
- 11. Seniority.—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.
 - (2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—
 - (i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;
- (ii) seniority of members of the Service appointed to duty posts in any grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity; and where we or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in acceptance with their seniority while holding such gaty posts in an officiating capacity or on probation.
 - (iii) subject to the provisions contained in clause (iv) seminity of members of the Service appointed to duty osts in any chade in all officiating capacity or on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which, in the opinion of the Central Government, corresponds to that duty post, and
 - (iv) the relative seniority of direct recruits and of promoter shall be determined according to the rotation of vacancies between direct recruits and promoters:
 - Explanation—Where a member of the Service is, while holding a post other than a duty post, selected for appointment to a duty post in a higher grade, he shall, for the purposes of clause (iii), be deemed to have been appointed to such post;
 - (3) Notwithstanding anything contained in sub-rule (2), the seniority of the numbers of the Service appointed to it before the commencement of the Central Logal Service (Second Amendment) Rules, 1963 chall be determined in accordance with the rules applicable to them before such commencement.
 - (4) Nothing in this rule shall be deemed to preclude the Central Government from determining after consultation with the Commission the Seption!

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of any member of the Service in such other manner as it deams fit if the special circumstances of his case so require.

- a duty post shall be as specified in respect of that post in column 10 of the First Schedule.
- (2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is entitled to a higher initial pay under the rules and general orders relating to pay for the time being in force:

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

- (3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 13. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I."
- 7. Rule 14 of the principal Rules shall be re-numbered as rule 15 thereof and before rule 15 as so re-numbered, the following rule shall be inserted, namely:—
 - "14. Amendment of the First Schedule.—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended.".
- 8. For the First Schedule to the principal Rules, the following Schedule shall be substituted, namely:—

FIRST SCHEDULE

See rules 2(c), 3(2) and 12]

THE CENTRAL LEGAL SERVICE

(Total strength 54)

Grade	Strength	Strength of grade Department of Legal Affairs		Composition: Legislative	Pay or time - Scale of Pay				
	Perma- nent.	Tempo- tary.	Department of L			Designation of posts	Perma- nenr.	Tempo-	
	Tary.		Designation of posts	Perma- Tempo nent, rary.				tely.	
I -	2	3	. 4	. 5	6	7	8	9	1.0
Grade I	7	3				Additional Secretary & Chief Draftsman.	I		Rs. 2,750.
			Joint Secretary & Legal Adviser.	4	2	Joint Secretary & Drafts- man.	. 2	1	†Rs. 2,250.
Grade II	5	1	Additional Legal Advise	r 3	1	Additional Draftsman	2	(22)	Rs. 1600 100-2000.
Grade III	13	5	Deputy Legal Adviser	9	4	Deputy Draftsman .	4	1	Rs.1100-50-1200-60 1600.
Grade IV	18	2	Assistat Degai Adviser Deputation Reserve Leave Reserve	11 3 1	ĭ ::	Assis ant Draftsman Leave Reserve	2 1	1	Rs. 500-50-1250.

^{*}Rs. 3,500]- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.

†Rs. 3,500]- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.





see, and the printer of their p in the Second Schedule to the principal Rules, for the words, Seuric and brackets "[See rules 6(1) and 9(3)]" the words, Seures and brackets "[See rules 6(1) and 9(3)]" the words, Seures and brackets "[See rules 6(1) and 9(3)]" the words. 5(1)] shalk be substituted.

10. After the Second Schedule to the principal Rules, the following Mohedule shall be inserted, nemely .--

THIRD SCHEDULE

(See rules 6(3) and 8(1)(iv)]

Posts in the Ministry of Law.

Junior Law Officer.

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Salar Surface of

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Superintendent (Legal).

Superintendent (Library & Research).".

ANNEXURE

THE CENTRAL LEGAL SERVICE RULES, 1957.

[As amended by the Central Legal Service (Second Amendment) Rules, 1963]

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

- Short title and commencement.—(1) These rules may be called the Central Legal Service Rules, 1957.
 - (2) They shall come into force on the 1st day of October, 1957.
 - 2. Definitions,-In these rules,-
 - (a) 'Commission' means the Union Public Service Commission;
 - (b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;
 - (c) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in columns 4 and 7 of the First Schedule;
 - (d) 'grade' means a grade of the Service;
 - (e) 'qualified legal practitioner' means-
 - (i) in relation to appointment to a duty post in Grade III by direct recruitment, at advocate or a pleader who has practised as such for at least ten years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years;
 - (ii) in-relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;
 - (f) 'Schedule' means a Schedule to these rules; and
 - (g) 'Service' means the Central Legal Service constituted under rule 3.
- There shall be constituted a Constitution of Central Legal Service.—(1)
 Service to be known as the Central Legal Service.
- (2) There shall be four grades in the Service and each grade shall consist of the duty posts specified in the First Schedule.
- 4. Members of the Service. (1) The following persons shall be members of the Service with effect from the date indicated against them:-
 - (a) persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;



- (b) persons appointed to the Service after such commencement but he fore the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed:
- (c) persons other than those referred to in clauses (a) and (b) holding duty posts at the commencement of the Central Legal Service (Second Amend. ment) Rules, 1963, from the date of such commencement; and
- (d) persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they are so appointed.
- (2) A member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement, be deemed to be a member of the Service in that grade.
- (3) A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be a member of the Service in that grade.
- (4) Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grace and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.
- Initial appointment to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—
 - (a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or
- (b) any person who, while holding any such post or any post specified in Part B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.
- (2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.
- 6. Filling of duty posts.—(1) A duty post in Grade 1 or Grade 11 shall be filled by promotion of a member of the Service in the next lower grade unless the Central Government decides to fill any such post by direct recruitment.
 - (2) A duty post in Grade III shall be filled by promotion of a member of the Service in Grade IV or by direct recruitment:

Provided that every third vacancy in Grade III shall be filled by direct re-

- (3) A duty post in Grade IV shall be filled alternately by direct recruitment and by promotion of a person holding any post-specified in the Third Schedule.
- (1) Notwithstanding anything contained in sub-rules (2) and (3), a vacancy required to be filled by promotion or direct recruitment may, it is suitable person is not available to fill such vacancy, be filled by direct recruitment, or, as the case may be, by promotion.

in A positiment to duty posts by direct recruitment. -(1) A person shall not be eligible for appointment by direct recruitment.

- a) to a cuty post in Grade I, unless he has been a member of the Indian Civil Service permanently alleited, to the judiciary, or off a State similar is vice for a period of not less than sixteen veries in the legal department of a State of a period of not less than ten years or is a Central Government servant who has had experience in legal allow not less than sixteen years.
- (b) to a duty post in Grade II, unless he has been a member of a State judicial service for a period of not less than durieen years or has helded superior post in the legal acpartment of a State for a period of not less than



seven years or it a Central Government servant who has had experience in legel affairs for not less than thirteen years,

- (c) to a duty post in Grade III, unless he has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more than 45 years of age;
- (d) to a duty post in Grade IV, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 36 and not more than 45 years of age.
- (2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations on force in that behalf
 - (3) For the purposes of sub-rule (1),—
 - (a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
 - (b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.
 - Promotions,—(1) A person shall not ordinarily be eligible for promotion,—
 - (i) to a duty post in Grade I, unless he has held a duty post in Grade II for a period of not less than two years, or unless he has held duty posts in Grade II and Grade III for a total period of not less than six years;
 - (ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;
 - (iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;
- (iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule for a total period of not less than three years; Provided that nothing 1 this sub-rule shall apply to a promotion to a dias. ost in any grade for a period not exceeding three months.
 - (2) Unless the Central Government otherwise decides, promotion to a duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.
 - (3) Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.
 - (4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constitute ted for the purpose in accordance with the general rules in force in that behalf.
 - (5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule, there shall be included—
 - (a) any period for which he has held a duty post in a higher grade;
 - (b) any period of his deputation for which he would have held that duty
 - (c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, on its the case may be, a post specified in the Third Schedule.

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- O. Probation.—(1) Every person appointed to a duty post, whether by classification for a period of two verses.
- (2) The Central Government may, in the case of any such person, extend or reduce the period of probation.
- (3) At any time during the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may.—
 - (i) if he is appointed thereto by direct recruitment, be discharged from service in that post; and
 - (ii) if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.
- (4) In computing for the purposes of this rule the period for which a person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.
- 10. Substantive appointments to duty posts.—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.
- 11. Seniority.—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.
- (2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—
 - (i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;
- grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity and where two or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in accordance with their seniority while holding such duty posts in an officiating capacity or on probation;
 - (iii) subject to the provisions contained in clause (iv), seniority of members of the Service appointed to duty posts in any grade in an officiating capacity or on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which in the opinion of the Central Government, corresponds to that duty post; and
- (iv) the relative seniority of direct recruits and of promotees shall be direct termined according to the rotation of vacancies between direct recruits and promotees.

Explanation. Where a member of the Service is, while holding a post other than a duty post, selected for appointment to addity post in a higher grace his half for the purposes of clause (nr), be deemed to have been appointed to such post.

- (3) Notwithstanding anything contained to sub-rule (2), the seniority of the members of the Service appointed to () before the commencement of the Could Legal Service (Second Amendment), Rules 1963 shall be determined in accordance with the rules applicable to them before such commencement.
- (1) Nothing in this rule shall be decined to preclude the Certa (10,00) only in the senior to of an interpolation with the Commission the senior to of an interpolation of the Service in such other manner as if deems fit if the special circumstances of his case so require.
- If $P_{ab} + (D)$ The pay or time-scale of pay admissible to a person holdby in this past shall be as specified in the post of that post in eclumn 10 of the Particular.

"好"。福田、红西北京的《京都》



(2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is untitled to a higher initial pay under the rules and general orders relating to pay for the time being in force;

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

- (3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.
- 13. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I.
- order, amend the First Schedule.—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended.
- Interpretation.—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE

[See, rules, 2(c), 3(2) and 72]

THE CENTRAL LEGAL SERVICE

(Total strength 54)

1.4	Permise T thent	empn-	Department of I	Department of legal Affairs		Composition Legislative Dep			Pay or Time Scale of pay
	Miny !	rary	Designation of posts	Perma- nen t	Tempo- rary	Designation of posts	Perma- nent	Tempo-	-
		3	4	5	6	7	. 8	9	70
Janes II Sires II Gunca IV	1	10.2	Jeint Secretary & Liegal Adviser Additional Liegal Adviser Deputy Legal Adviser Assistant Legal Adviser Deputation Reserve Leavy Reserve	9 11 3 1	2 4 1	Additional Secretary & Chief Draftsman Joint Secretary & Draftsman Additional Draftsman Deputy Draftsman Assistant Draftsman Leave Reserve	1 2 2 4 2 1	1	*Rs. 2,750. Rs. 2,250. Rs. 1,600-100-2,000. Rs. 1,100-50-300-60-1,600. Rs. 900-50-1,250.

20.3,500 pto: pre 1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947. fRs. 3,000 for pre 1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.





SECOND SCHEDULE

[See rule 5(1)]

Superior posts in the Ministry of Law

PART A

Additional Secretary and Chief Draftsman,

Joint Secretary.

Joint Secretary and Draftsman.

Additional Draftsman.

Deputy Secretary.

Deputy Draftsman.

Under Secretary.

Assistant Draftsman.

PART B

Joint Secretary and Senior Additional Draftsman.

Second Solicitor.

Assistant Solicitor.

THIRD SCHEDULE

[See rules 6(3) and 8(1)(iv)]

Posts in the Ministry of Law

Junior Law Officer.

Superintendent (Legal).

Superintendent (Library & Research).

[No. F. 34(1)/61-Adm,I(L,A.).]

B. N. LOKUR, Secy.

MINISTRY OF FOOD AND AGRICULTURE

(Department of Agriculture)

New Debi, the 5th October 1963

G.S.R. 1609.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment Rules, 1963, namely:—

These rules may be called the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment (Amendment) Rules, 1963.

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नुभव सम्य-

> में-के

क धिल

> [सं0 (24)(1)/68-प्रशात । (यि०वि०] मुरुजीत सिंह सम्बन्धः उप सचिव, भारत सरकार ।

(Department of Legal Affairs)

New Delhi, the 15th July 1968

GSR 1416.—In exercise of the powers conferred by the provise to artice 369 the Constitution of India and of all other powers enabling him in that chalf, the President hereby makes the following rules further to amend the central Legal Service Rules, 1957, namely:—

1 (1) These rules may be called the Central Legal Service (Second Amend-ent) Rules, 1968.

(2) They shall come into force on the date of their publication in the Official arette.

In the Central Legal Service Rules, 1957,-

(a) in rule 7, in sub-rule (1),-

(1) in clause (a), for the words "ten years", the words "sixteen years" shall be substituted;

in clause (b), for the words "seven years", the words "thirteen years" shall be substituted;

(3) in clause (c), for the words "five years", the words "ten years" shall be substituted;

(4) in clause (d), for the words "three years", the words "seven years" shall be substituted; -p

(b) in rule 8, for sub-rule (2), the following sub-rule shall be substituted, mely:-

"(2) Unless the Central Government otherwise decides, promotion to a duty post in any grade in a Department shall be made from amongst persons holding duty posts, or, as the case may be, posts specified in the Third Schedule, in the Department:

Provided that Junior Law Officers may be promoted to duty posts in Grade

[No. F.34(1)/64-Adm.I(LA).]

S. BALAKRISHNAN, Jt. Secy. and Legal Adviser.



The Gazette of India

यसीं वारसा

EXTRAORDINARY

भाग II-खण्ड 3-उपखण्ड (i)

PART II-Section 3-Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

Ho 157

नर्ड दिल्ली, शनिवार, जुलाई 27, 1968/श्रावरा 5, 1890

No. 157]

NEW DELHI, SATURDAY, JULY 27, 1968/SRAVANA 5, 1894

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह भलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 12th July 1968

G.S.R. 1423.—In exercise of the powers conferred by the provise to article 309 of the Constitution of India, and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules. 1957, namely:—

- (1) These rules may be called the Central Legal Service (First Amendment) Rules, 1968.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- In rule 8 of the Central Legal Service Rules, 1957, for sub-rule (5), the following sub-rule shall be substituted, namely:—
 - "(5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule,—
 - (i) any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad hoc basis shall be excluded;



- (ii) there shall be included-
 - (a) any period for which he has held a duty post in a higher grade.
 - (b) any period of his deputation for which he would have held that duty post but for his deputation; and
 - (c) any period for which he has held a post which, in the opinion of the Central Government corresponds to or is higher than such duty post or, as the case may be a post specified in the Third Schedule.

S BALAKRISHNAN, Jt. Secy.

[No. F. 34(1)/68-Adm.I(LA).]

विधि संत्रालय (विचिकार्य विभाग)

विस्तुलना

नर्द दिल्ली, 12 जुलाई, 1968

सार्व कार्व निव 1424-भारत के संविधान के अनुच्छेद 369 के परन्तुक द्वारा प्रश्त शक्तियों का और तिन्निमित्त उसको समर्थ बनाने वाली सभी अन्य भक्तियों का, प्रयोग करते हुए राष्ट्रपति केन्द्रीय कि सेवा नियम, 1957 में अतिरिक्त संशोधन करने के लिए एतद्द्वारा निम्न-विधित नियम बनाते हैं, प्रयात् :--

- (1) ये नियम के रीय विधि सेवा (प्रथम संशोधन) नियम, 1968 कहे जा सकोंने ।
 - (2) ये शासकीय राज्यत में अपने प्रकाशन की तारीख को प्रवृत्त हो जाएंगे
- 2. केन्द्रीय विधि सेवा नियम, 957 के नियम 8 में उपनियम (5) के स्थान पर निम्नलिखित उपनियम रख दिया जाएगा, ग्रथांत् :-
 - "(5) इस नियम के प्रयोजनों के लिये ऐसी कालावधि की संगणना करने में, जिसके दौरान किसी व्यक्ति ने किसी श्रेणी में कोई कर्तव्य पद या, यथास्थिति वृतीय अनुसूची में विनिर्दिष्ट कोई पद धारण किया हो, —
 - (i) उस किसी कालाबधि का अपवज कर दिया जाएगा जिसके दौरान उसने किसी श्रेणी में कोई कर्तव्य पद या, यशास्थिति, तृतीय अनुसूची में विनिर्दिष्ट कोई पद सद्ध्य आधार पर धारण किया है;
 - (ii) निम्नलिखित कालावधियों को सम्मिलित कर निया जाएगा :--
 - (क) कोई कालावधि जिसके दौरान उसने किसी उच्चतर श्रेणी में कर्तव्य पद धारण किया हो ;
 - (ख) उसके प्रति नियोजन की कोई भी कालावधि, जिसके दौरान वह उस कर्ज्ञव्य पद को धारण किए रहता यदि उसकी प्रतिनियक्ति न की गई होती; और

MINISTRY OF LAW (Department of Legal Affairs) New Delhi, the 5th April 1969

(21)

G.S.R. 1050.—In exercise of the powers conferred by the provise to article to dent hereby makes the following rules further to amend the Central Legal Services.

1. (1) These rules may be called the Central Legal Service (Amendment) Rules, 1969.

(2) They shall come into force on the date of their publication in the Official

2. In rule 7 of the Central Legal Service Rules, 1957, after sub-rule (1), the following sub-rule shall be inserted, namely:—

"(1A) In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given.

(i) to a person (not being a member of a State Judicial Service or a legal Practitnoner) with experience in legal advice work if such posts is in the Department of Legal Affairs; and

(ii) to a person with experience in legislative drafting, if such post is it the Legislative Department.

No. (F. 34(2)/68-Adm.I(LA)) R. S. GAE, Secv.

विधि मवालय

(विधि कार्य विभाग)

नई दिल्ली, 5 ग्रप्रैल, 1969

सा० का नि०1051:— संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों और उस निमित्त उस समर्थ बनाने वाली अन्य सब शक्तियों का प्रयोग करते हुए राष्ट्रपति, केन्द्रीय विधि सेवा नियम, 1950 में अतिरिक्त संशोधन करने के लिए एतद्द्वारा निम्नलिखित नियम बनाते हैं, अर्थान् :—

(1) ये नियम, द्वीय विधि सेवा (संशोधन) नियम, 1969 कहे जा सकेंगे।

(2) ये नियम, शासकीय राजपल में अपने प्रकाशन की तारीख को प्रवृत होंने।

2. केन्द्रीय विधि सेवा नियम, 19 7 के नियम 7 में, उपनियम, (1) के पश्चान् निम्नलिखित उपनियम ध्रन्तः स्थापित किया जाएगा, ग्रथ्तः :—

(1) श्रेणी 1, श्रेणी 2, श्रेणी 3 या श्रेष्ट्र 4 में के कर्त्तव्य पद पर सीधी भरती द्वारा नियुक्ति करने में ग्रिधमान,—

(1) यदि ऐसा पद विधि कार्य विभाग में तो, तो विधि सलाह कार्य का अनुभव रखने बाले व्यक्ति को (जो राज्य न्यायिक सेबे) को सदस्य या विधि व्यवसाय करने बाला न हों () दिया जाएगा और

(II) यदि ऐसा पद विधायी विभाग में हो नो विधायी प्राप्त अनुभव रखने वाले व्यक्ति को दिया जाएगा ।

10 34(2)/68 ময়া০ 1 (বি০কা০)

या ० एस० गार सचिव, भारत सरकार। i, Con Part us

A. .

U.S. Wing), Calcutta

(aN)

in the C.S.O.

Educational and other qualifications required for direct recruits

whether age and Period of Method of rectt. en ational qualiprobation, it whether by dias prescrirect, rectt. or any **Beatre** bed for direct re-cruits will apply by promotion or by deputation/ in the cas transfer & perpromotees centage of the vacancies to be filled by various methods

In case of If a DPG.
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from which promotion/deputation/ transfer to
be made

Circumstances in which UPSC 'is to be consulted in making rectt

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18 Essential :

a Degree of a recognised University.

(2) Should have
a Diploms
in Library
Science from
a recognised
University/Institution.

Desirable :

Should have 2 years experience of working in a technical or a Scientific Library. Not Applicable Two years Direct recruit- Not Applicable Not Appli- Not Appliment cable cable

[No. 18/16/67-Estt.]

J. P. VAISH, Under Secy.

MINISTRY OF LAW

(Department of Legal Affairs)

New Delhi, the 7th July 1969

G.S.R. 1981.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

- (i) These rules may be called the Central Legal Service (Second Amendment) Rules, 1969.
- (ii) They shall come into force on the date of their publication in the Official Gazette.
- After rule 14 of the Central Legal Service Rules, 1957, the following rule shall be inserted, namely:
 - "14-A. Power to relax: Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for



reasons to be recorded in writing and, in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons or any posts."

(No. F.34(2)/69-Adm. I(LA))

R. S. GAE, Secy.

विधि मंत्रालय

(विधि कार्य विभाग)

नई दिल्ती, 7 जुलाई, 1969

सा॰ का॰ नि॰ 1982 — मारत के संविधान के अनुच्छेद 309 के परन्तुक दारा प्रदत्त शक्तियों का नथा एतिल्लिमित्त उसे समर्थ बनाने वाली सभी धन्य शक्तियों का प्रयोग करते हुए, केन्द्रीय विधि सेवा नियम, 1957 में आगे संशोधन करने के लिए, राष्ट्रपति एतद् द्वारा निम्नलिखित नियम बनाते है: धर्यात —

- (i) ये नियम केन्द्रीय विधि सेवा (द्वितीय संशोधन) नियम, 1969 कहे जा सर्वेगे;
 - (ii) ये शासकीय राजपत्र में धपने प्रकाशन की तारीख को प्रवृत्त होंगे ।
- केन्द्रीय विधि सेवा नियम, 1957 के नियम 14 के पश्चा हर्निम्नलिखित नियम धन्तः
 स्थापित किया जाएगा, धर्यात :---

"14-कः शिषित करने की शक्ति—जहां कि केन्द्रीय सरकार की राय यह है कि ऐसा करना ब्रावश्यक ग्रीर समीचीन है वहां वह उन कारणों से जो लेख बद्ध किए जाएंगे ग्रीर संघ लोक सेवा ब्रायोग के परामशें से ब्रादेश द्वारा व्यक्तियों के किसी वर्ग या प्रवर्ग के या किसी पदों के बारे में इन नियमों के उपवन्थों में से किसी को शिषिल कर सकेगी।

[संo फाo 34(2)/69-प्रशाo I (বিoकाo)]

ग्रार० एस० गाय, सचिव

MINISTRY OF SHIPPING AND TRANSPORT

(Transport Wing)

New Delhi, the 11th August 1969

G.S.R. 1983.—In exercise of the cowers conferred by clause (d) of sub-section (1) of section 8 of the Major Port Frust Act, 1963 (38 of 1963), the Central Government hereby removes Shri H. S. Balhaya, a Trustee, from the Board of Arrustees of the Port of Kandla.

[No. 2-PG (56)/69] K. L. GUPTA, Under Sect. 抽

2. In rule 8 of the Central Legal Service Rules, 1957 (herein as the said rules), for sub-rules (2) and (3), the following during the substituted namely—

"(2) A duty post in Grade III shall be filled alternately by distance by promotion of a member of the service in Grade

(3) A duty post in Grade IV shall be filled by direct recri promotion of a person holding any post specified.
Schedule in the ratio of 3.1".

3. After rule 6 of the said rules the following rule shall be inserved "6A. Filling of duty posts by deputation.—Notwithstanding a tained in rule 6, where the Central Government is of the it is necessary or expedient so to do, it may fill a duty Grade by deputation of a Government servant who is appointment to a post in that Grade by direct recruit rule 7, for a period of three years, which may in special off be extended to five years as the Central Government mr

Explanation.—For the purposes of this rule, 'deputation' means of a Government servant by transfer on a temporary box not include the appointment of a Government servant promotion or by direct recruitment whether on a permi

> [No. F, 34(1)/40-100) N. D. SINHA, 1

विधि मंत्रालय

विधि कार्य विभाग

नई दिल्ली, ३ शक्तूबर, 1970

सा० का० नि० 1900, --भारत के संविधान के सनुष्केद 309 के रस्तुक हारा प्रवास त्या उत कोर से प्राप्त सब शक्तियों ना प्रमीप करते हुए, राष्ट्रपति एतन्हारा के सेवा नियम, 1957 में संबोधन करने के लिए निम्लांकित नियम बनाते हैं सर्पात्

(1) ये नियम केन्द्रीय विधि सेना (संशोधन) नियम, 1970

(2) ये राजपता में प्रकाशित होने की तिथि से प्रवृत्त हो जाएंदे।

2. केन्द्रीय निधि क्षेत्रा नियम, 1957 (एतस्मिन्परचात् उक्त नियम से विधि जाएशा) के नियम 6 में अप-नियमों (2) भीर (3) के सिए निम्नांकित उपनियमों को हैं। आहे का कि 1901 --शंविदान के मनुष्ठेत 299 र शर्थ (1) द्वारा प्रदक्त निर्मा कि

"(2) कोटि III के ब्यूटी पर प्रत्यावतन के कम से सीधी मती के द्वारा या IV की तेवा के किसी सदस्य की पदोन्नति द्वारा भरा जायगा।

(3) कोटि III में इयूटी पर सीकी मर्ती द्वारा भरा जायना घार ऐसे व्यक्ति की किलाबन मधिनुजना को समुसूनों में "हिमावन प्रदेश" के साथने तक म हारा जोतीसरी सूची में उल्लिखित किसी पद पर ही, 3:1 के सनुपार

 उना नियमों के नियम 6 के पश्चात् निम्नांकित नियम विस्थापित किया गर्यात

इयुटी पद का प्रतितिषुक्ति हारा भरा जाना

नियम 6 में किसी बात के होते हुए भी, जहां केन्द्रीय सरकार की राग हो कि करना मानस्वक सासमीचीन है, सरकार किसी कीटि में इयुटी पद को ऐसे सरकारी हैं

की कालावधि के लिए भर सकती है जो उस कोटि में निधम : द्वारा नियम्ति का पात हो : यह कालामधि विशेष परिस्थितियों वे 🕒 करता उचित समझे जाने पर पांच वर्ष तक के लिए बढायी जा सकती है।

नियम के निमित्त, "प्रतिनियनित" का पर्य सरकारों सेयक की में स्वानांतरण से बाधार पर है, तेकिन इसमें सरकारी सेवक की ऐसी. हीं है जो पदीवित के द्वारा या सोबी भर्ती द्वारा हो, चाहे वह सस्वायी वरो निर्मा पुर वर्षों न हो।"

[riosno34(1)/69-সমাত 1 (মিচ নাত)]

एत = बी = सिन्हा, सवर छात्रव ।

(Department of Legal Affairs)

to Deihi, the 24th October 1970

It foll—In exercise of the powers conferred by clouse (1) of article 200 of similar, the President hereby makes the following amendments in the fitthe Government of India in the Ministry of Law No. G.S.R. 1794. Loan Scholarship Acheme , namely :-

rhedule to the said not decition, for the entry in column (1) against

Wisistant Director, Education Department, Himachal Pradesh."

[No. F. 17(5)/63-1-]

A. DAS GUPTA. Additional Legal Adviser.

(विधि कार्य विभक्ति

नई दिल्ली, 24 प्रश्तुबर, 1970

है करते हुए, राष्ट्रपति एत इदवारा "राष्ट्रीय उधार छासदिन स्कीम" के प्रधीन सभी करारों के हार में सम्बन्ध में भारत सरकार के विश्वि संवालय सा का की कि 🕻 ० १७६२, ता ० २३ जवस्वर, हिंदी प्रधिमुखना में निम्नलिकित संप्रोधन करते हैं, प्रपति

के स्थान वर निम्ननिधितः प्रविध्दि रखी जात, धर्वात:---"सहायम निर्देशक, जिला विमाग हिनायन प्रदेश"

विक्यात 17 6)/सान्यात

शपर विधि सलाहकार



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[No. A. 11019/1/77-Adm. I (LA)]

नई दिल्ली, 4 दिसम्बर, 1978

सा०का०नि० 2.—राष्ट्रपति, संविधान के धनुष्छेद 309 के परत्पुक इारा प्रदत्त सक्तियों का प्रमोग करते हुए, केन्द्रीय विधि सेवा नियम, 1957 में और संकीधन करने के निए निय्वतिश्वित नियम बनाते हैं, सर्वात.—

 (1) इन नियमो का नाम केन्द्रीय विधि सेवा (दिलीय संशोधन) निवय, 1978 है।

(2) वे राजपत में प्रकाशन की तारीख को प्रवृत्त होंगे।

2 केन्द्रीय विधि सेवा नियम, 1957 के नियम 7 के उपनियम (1) । के सुण्ड (ग) और (घ) के स्थान पर, निम्नितिश्वत सुण्ड रखे आएंगे, प्रश्रांत —

- "(ग) येड 3 में कर्जन्य पर पर वियुक्ति का पाछ तब तक नहीं होना जब तक कि यह कम से कम दस वर्ष की भविष तक किसी राज्य क्यांकिक सेवा का दस्य न रहा हो या जिलने किसी राज्य के विधि विभाग में म से कम दस वर्ष की भविष तक कोई वरिष्ठ पर धारण किया ही वा केन्द्रीय सरकार का ऐसा सेवक न हो जिसे को से कम दस वर्ष का विधिक कार्य का अनुस्य न ही था जिस्के पाछा विधि में मास्टर की उपाधि और विधि में कम से म्म पाठ वर्ष के सम्हापन या धनुसंधान कार्य का धनुभव न हो या जो 35 वर्ष से धन्युन और 45 वर्ष से सन्धिक सानु का महित विधि व्यवसायी न हो; —
- (ग) ग्रेंग व में कर्तस्य पद पर नियुक्ति का पाल तक तक नहीं होंगा जय तक वह कम से कम सात वर्ष की श्रयांत्र तक किसी

राज्य न्यामिक शेश का सदस्य न उहा हो या जिसने किसी
राज्य के विधि विधान में कम से कम सात वर्ष की श्रव्धि
तक कोई वरिष्ठ पद धारण न किया हो या केजीय सरकार
का ऐसा सेवक न हो जिसे कम से कम गात वर्ष का विधिक
कार्य का श्रनुभव न हो या जिसके पात विधि में मास्टर की
उपाधि और विधि में कम से कम गांव वर्ष के मध्यापन या
अनुसंधान कार्य का श्रनुभव न हो या वो 30 वर्ष से मध्यान
और 45 वर्ष से धन्धिक आयु का महित विधि व्यवसायी
न ही।"

जी॰ सी॰ गारदा, उप स्टिव

New Delhi, the 4th December, 1978

- G.S.R. 2.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—
- (1) These rules may be called the Central Legal Service (Second Amendment) Rules, 1978.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- For clauses (c) and (d) of sub-rule (1) of rule 7 of the Central Legal Service Rules, 1957, the following clauses shall be substituted, namely:—
 - "(c) to a duty post in Grade III, unless he has been a memoer of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than ten years or possesses a Master's



Degree in law and has had teaching or research experience in law for not less than eight years or is a qualified legal parctitioner of not less than 35 years and not more than 45 years of age.

(d) to a duty post in Grade IV, unless he has been a member of a State Judicial Service tor a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or it a Central Culernment servant who has had experience in leviaffairs for not less than neven years or possesse. Master's Degree in law and has had teaching or search experience in law for not less than five years or is a qualified legal practitioner of not less than 30 years and not more than 45 years of age."

G. C. SHARDA, Dy. Soc.

गृह मंत्रालय

नई विल्ली: १ दिसम्बर, 1978

सार कार किंग 3—राष्ट्रपति, संविधान के धनुष्ठिंद 200 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और यह मंदालय (सुरक्षा स्टाफ) भना निवस, 1969 का अधिकवन रहे हुए, पृह संवालय, सचिवानय युरक्षा समहन में यूप (सी) घीर युप (बी) के कुछ पदी की नहीं की प्रणानी की नियमित करने के लिए इस के द्वारा निक्किलियत निवस बनाते हैं धर्मात्:—

- संखिरत नाम एवं पारम्थ —() में निवस गृह मंत्रासव (सनिवालय मुरक्षा संगठन) (बुप सी खीर कृप दी पद) भटी नियम 1978 कहलावेंगे
- (2) ये निधम मासकीम राजके में प्रकाशन की तारीव को प्रवृत्त होंगे।
- लागू होना:--ये नियम संलग्न मृत्यूची के कालम । में निर्विष्ट धरों के लिए लागू होंगे।
- 3. पदी के संख्या, वर्गीकरण और वेतन्त्रान:—उक्त पदों की संख्या उनके वर्गीकरण और वेतनमान संलग्न धनुसूची के कालम दो से चार में दिख्यानुमार हींगें।
- भर्ती की पद्धति, बायु-मीमा सौर सहँताएँ पादि---उन्नत वरों के लिए भर्ती की पद्धति. सामु सीमा सहँताएँ तथा उनसे संबन्धित सन्य वातं सन्गृत्यों के कालम 5 से 13 तक में निर्निष्टानुसार भेगी।
 - निरर्द्धताएं:—बह स्पवित
 - (क) जिसने ऐसे व्यक्ति से विवाह किया जिसका पो विसकी पत्नी जीतित है, या,
 - (ख) जिसने अपने प्रतिविध्यनी पत्नी के जीक्ति होते हुए किसी अन्य व्यक्ति से विवाह किया है,

तक्त पदों पर निवृक्ति का पास नहीं होगा।

परन्तु बाँव इस संबंध्य में केन्द्रीय सरकार का संशाधान हो जाए के ऐसा विवाह ऐसे व्यक्ति धौर विवाह के सन्य पक्षकार को लागू वैपक्तिक क के संधीत सनुशेव हैं और ऐसा करने के लिए धन्य साधार भी मौजूद हैं तो वह किसी व्यक्ति को दस नियम से शृह दे सकेगी।

6. छूट देने की शक्ति — नहां केन्द्रीय सरकार का यह मत हो कि ऐसे करता यावध्यक या समीचीन है, वहां वः उसके कारण किपित्रद्ध करते किसी वर्ष या श्रेणी के व्यक्तिकों को इन निवामों के किसी उपयन्ध से खूट दे सकते हैं।

उ अपवाद केन्द्रीय सरकार द्वारा समय-समय पर जारी किए गए कादेशों के अनुसार अनुसूचित जातिओं अनुसूचित आदिय जातियों और अन्य किंध वर्गी के व्यक्तियों के शब्दन्य में दिए जाने वाले प्रारक्षणों धीर प्रत्य अवेक्षित रियायतों प्रदेश निवर्ग में विहित किसी स्पवस्था का कोई प्रभाव नहीं पहें.

अनुसूची का प्रमुक्ता

शारीरिक दशता परीक्षा का स्वीरे

भारोरिक दक्षता परीक्षा के लिए कुल संग 50 है। प्रत्येक मध के लिए निर्धारित संग अ**के** खूनतम मानवड इस प्रकार है:--

- (1) নাৰ কমৰ (কুল মাক 10)
- क्षण से कम 3.3 मीटर कम से अमे 3 संक जो कि 10 शंकों तक बदाएं जा सकते हैं प्रथमिक अनुवर्ती 15 सें-मीं- के लिए एक संक । कुल सीन सदशर।
- (2) हाई जन्म (हुल 10 सक्
- क्य में क्य 1.2 मीटर, जिसके लिए 5 कि है उसके बाद प्रत्येक 5 सेंब्सी० के 'साए यक, बॉक्ट 10 सकी तक बोहें जाएंगे। बरवेश लाए पर स्रधिक से स्राधिक दो स्वया
- (3) 100 मीटर की नेज दीए (कुल खंक 10)
- बा प्रमीदवार 100 मीटरकी तेज दीह 14 सैकट में पूरी करेगा उसे 4 संबंदिए का प्रत्येक साधा सेकंड कम समय सेने के लिए उसे 1 सक प्रतिस्थित प्रधिक में 10 सक दिल जा मक्ष्में।





 उस नियमों के स्थम 7 के उपनितम (1) में, खण्ड (ख) के मात में निम्नलिखित जोड़ी नाएगा, समित् :—

"मा जो सधिक से सधिक 48 तमें की धायु का शहित विधि व्यवसायी है" ।

(বিভ ত্ও 12028(১) ১৪-মসাত 1(বিভয়াত)]

बी० सी० भारदा, उप सचिव

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (Department of Legal Affairs)

New Delhi, the 18th December, 1978

G.S.R. 72.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Central Legal Service Roles, 1957, namely:—

- (1) These rules may be called the Central Legal Service (Third Amendment) Rules, 1978.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- In rule 2 of the Central Legal Service Rules, 1967 (hereinafter referred to as the said rules), for clause (e), the following clause shall be substituted namely:—
 - "(e) 'Qualified legal practitioner' means -
 - (i) in relation to appointment to a duty post in Grade II by direct recruitment, an advocate or a pleader who has practised as such for at least thirteen years, or an attorney of the High Court of Bombay or Calculta who has practised as such for at least eleven years or has practised as such attorney and an advocate for a total period of at least eleven years;
 - (ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years or has practised as such attorney and an advocate for a total period of at least eight years;
 - (iii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years or has practised as such attorney and for a total period of at least five years;".
- In sub-rule (1) of the rule 7 of the said rules, in clause
 the following shall be added at the end, namely:—

"or is a qualified legal practitioner of not more than 48 years of age".

[A. 12028/6/78-Adm. I(LA)]
 G. C. SHARDA, Deputy Secy.

गह मंत्रालय

(कामिक पौर प्रशासनिक शुवार विभाग)

वर्ड दिल्ली अववरी, 1979

सा० का० नि० 73—केल्प सरकार, प्रविश्व भारतीय सेना प्रक्षित्वम, 1951 की धारा 3 की ल्यारा (1) द्वारा प्रदत्त सक्तियों का प्रयोग करते हुए, सन्वत राज्यों की रकारों से परावर्ग करते के पश्चास, प्रविश्व भारतीय सेना (धनुशासन और प्रपीत) नियम, 1969 में और संशोधन करने के निए निन्नतिष्ठित नियम करती है, धर्मात्:—

 (1) इन नियमों का संक्षिप्त नाम ग्रांबिल भारतीय सेवा (ग्रन्-नासन और ग्रंपील) संजोधन नियम, 1979 है। (2) पें राज्यम में प्रकाशन की तारीख को अनुस होने ।

2. प्रविक्त मारतीय सेवा (चनुप्राहण और प्रयोज) निवम, 1969, में, निवम 5 के उपविचय (4) में, निवम 5 के उपविचय (3) के बण्ड (1) में, और निवम 5 के उपविचय (5) में, 'ऐसी कानावधि के पीतर' जन्मों के स्थान पर, 'ऐसी कानावधि के पीतर' जन्मों के स्थान पर, 'ऐसी कानावधि के पीतर (ओ सेवा में के सबस्य पर पूर्वोद्ध सूचना की तागील की तागीख है, सफ दिन से स्थित की नहीं होगी)' शब्द और कोण्डक रखें जाएंगे।

[संव । । । । । ११ । अ १ १ क्या व्या व्या व्या (HL)] केव एक वेसी, प्रवर सांवर

MINISTRY OF HOME AFFAIRS

(Department of Personnel and Administrative Reforms)

lew Delhi, the 4th January, 1979

G.S.R. 73.— In exercise of the powers conferred by subsection (1) of ection 3 of the All India Services Act, 1987; (61 of 1951), the Central Government, after consultations with the Governments of the States concerned, hereby makes the following rules further to amend the All India Services (Discipline and Appeal) Rules, 1969, namely:—

- (1) These rules may be called the All India Services (Discipline and Appeal) Amendment Rules, 1979.
- (2) They shall come into force on the date of their publication in the Oficial Gazette.
- 2. In the All India Services (Discipline and Appeal) Rules, 1969, in sub-rule (4) of rule 5, in clause (1) of sub-rule (2) of rule 5A and in sub-rule (5) of rule 5B, for the words within such period", the words and brackets "within such period (not exceeding sixty days from the date on which the notice aforesaid is served on the member of the service) half be substituted.

[No. 11018/13/78-AIS(III)]
K. L. NEGI, Under Secy.

नई दिल्ली 🕻 अनवरी, 1979

सा॰ का॰ नि॰ 74.—राष्ट्रपष्ट, संविधात के धनुन्छेद 318 के परनुक द्वारा प्रदत्त बक्तियों का प्रवत्त करते हुए, संघ लोक सेवा आयोग (सदस्य) विनियम, 1869 में और संबोधन करने में लिए निम्नक्षिक्ष वितियम बनाते हैं, धर्माल्:—

- (1) इन विनियमों का नाम सिंथ लोग मेता प्रायीस (सदस्य) संस्थातन निनियम, 1979 है।
 - (2) में राजनत में प्रकानन की पारीख को प्रवृत्त होंके।
- 2 संघ मोक देना आयोग (सदस्य) विनियम, 1969 (जिसे इसमें इसके परवात् उता निनियम कहा मा है) के विनियम एक के स्थान पर निम्नतिक्षित विनियम एका काया, सर्वातः—

"एकः कतिमय दवाओं में उपयोग म की 📢 उपाजित छुट्टी के बदले में नक्तर संशाय:—

- तदस्य की उस समय जब बह पर पर्य न रह जाए उसके खाउँ में जमा उपाजित छुट्टी की बाबत मुद्दी-बेजन के समयुक्त का नकद संदाय किया जाएगा.
- (2) क्यविभिन्न (1) के समीन छुट्टी-चेतन समतुल्य का नकद संदाय, ज्याजित छुट्टी के समिकतम एक भी मस्सी दिन तक; र् सीमित छुट्टे,
- (3) इस प्रकार अनुतेय छुट्टी-वेतन के समयुक्य नकरी सदाय को, उसके पद पर न रह आने के समय देंग हो आएमी और एक बारनी व्यवस्थापन के रूप में एकमुख्य संदक्त की आएमी,



पाधिकार से प्रकाशित PUBLISHED BY AUTHORITY

rio 19]

नई विल्ली, सर्तिबार, 12 मई, 1979/वैशाख 22, 1901 NEW DELHI, SATURDAY, MAY 12, 1979/VAISAEHA 22, 1901

इस माय में भिन्त पृष्ठ संस्था वी जाती है जिससे कि यह अलग संकलन के कप में रखा जा सके Separate paging is given to this Part in order that it may be filed as a separate compilation

PART II—Section 3—Sub-section (i)

(एका संक्षालय को छोड़कर) भारत सरकार के संक्षालयों और (संघ राज्य कोंक प्रकासनों को छोड़कर) केन्द्रीय वाकिकारियों द्वारा विधि के अन्तर्गत बनाए खीर भारी किए गए साधारण निष्य जिनमें साधारण प्रकार के भावेश, उपनियम सादि सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Central Authorities (other than the Administrations of Union Territories)

विधि, न्याय और कम्पनी कार्य मंत्रालय

(निधि कार्य थिमाग)

नई दिल्ली, 17 घप्रैंस, 1979

ातः कार निर्व 558 — राष्ट्रपति, भारत के संविधान के समुक्केद 309 के परन्तुक द्वारा प्रदत्त सक्तियों का प्रयोग करते हुए केन्द्रीय विधि शेवा विध्यम, 1957 में और संबोधन करने के लिये निम्नतिक्षित निषम बनाते है, धर्मात्:--

- ा. (1) इन नियमों का नाम केन्द्रीय विशि देशा (पणुर्व संबोधन) नियम, 1979 है ।
 - (2) वे राजवत में प्रकाशन की तारीख की प्रवृत्त होंगे।
- केन्द्रीय विधि सेवा नियम, 1957 में, वियम 12 के पहजात्
 निम्नलिखित नियम श्रंतःस्थापित किया आएवा धर्यातः—

"12व-अधिवर्षिता पेन्छन के लिए सेवा काल में जोड़े बए वर्षों का फायदा---

श्रविविधा पेण्यन के प्रयोजन के लिए शहुक होना काल में ओड़े गए वर्षों का फायदा सेवा के उन सदस्यों को सनुद्धेय होना जो सगय-समय पर उन्हें मागू केन्द्रीय सिविस सेवा (पेन्यन) नियम, 1972 के निवय 30 के श्रनुसार खुले बाबार से सीवी भर्ती हारा नियुक्त किये जाते हैं।"

[ए॰ 12028/3/76-प्रसा० 1 (वि॰ मा०)

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 17th April, 1979

G.S.R. 658.—In exercise of the powers conferred by the provise to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:

- (1) These rules may be called the Central Legal Service (Fourth Amendment) Rules, 1979.
 - (2) They shall come into force on the date of their publication in the Official Gzzette.
- 2. In the Central Legal Service Rules, 1957, after rule 12, the following rule shall be inserted, namely:--
 - "12A. Benefit of added years of service for superannuation pension—
 - The benefit of addition to qualifying service for the purpose of superannuation pension shall be admissible to the members of the Service, who are appointed to the Service by direct recruitment from open market in terms of rule 30 of the Central Civil Services (Pension) Rules, 1972, as applicable to them from time to time."

[A. 12028/3/76-Adm.I(LA

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362 THE GAZETTE OF INDIA : EXTRAORDINARY [PART II-Sec. 36)]

- (2) ये राजधन में प्रकाशन की तारीस की प्रगृत होंगें।
- 2. कंन्द्रीय विधि सेदा नियम, 1957 के नियम 1 के उप-नियम (1), नियम 2 के खण्ड (छ), नियम 3 के उप-नियम (1) और प्रथम इन्सूची के बीर्यक में 'कंन्द्रीय विधि सेवा' कब्दों के स्थान पर 'भारतीय विधि सेवा' अब्द रखें जाएंगे।

Lफा. सं. ए-12018/4/81-प्रका. 1 (विधायी कार्य)]

बी. एस. सेखों, संयुक्त सचिव और विधि सलाहकार

सूल निवम अधिस्चना सं. का. नि. आ. 3084-ए (सी एल एस आर), तम्रीस 25-9-1957 द्वारा प्रकाशित किए गए।

तरपदचात् इनका निम्नलिखित द्वारा संशोधन किया गया, अर्थात् :-

- (1) अधिमृब्ना मं. सा. का. नि. 1608, तारीक 28-9-1963 ।
 - (2) अधिसूचना सं. सा. का. नि. 1416, तारीख 27-7-1968 ।
 - (3) अधिसूचना सं. सा. का. नि. 1423, तारीख 27-7-1963 ।
 - (4) अधिसूचना सं. सा. का. नि. 1050, तारीख 3-5-1969 ।
 - (5) अधिस्चना सं. सा. का. नि. 1981, तारील 23-8-1969 ।
 - (6) अधिस्चना सं. सा. का. नि. 2, तारीख 6-1-1979 ।
 - (7) अधिस्चना सं. सा. का. रि. 72, तारीख 20-1-1979 ।
 - (8) अधिसूचना सं. सा. का. नि. 658, तारीस 17-4-1979 ।

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

NOTIFICATION

w Delhi, the 29th March, 1982

G.S.R. 270(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to affect the Contral Legal Service Rules, 1957, namely :—

- (1) These Rules may be called the Central Legal Service (Amendment) Rules, 1982.
 - (2) They shall come into force on the late of their publication in the Official Gazette.
- 2. In the Central Legal Service Rules, 1957 in sab-rule (1) of Rule 1, clause (g) of rule 2, sub-rule (1) of rule 3, and the heading to the First Schedule,

-SEC. 5001

नियम् (1),

द्धि सेवां

एयी कार्य)]

वक्त सचिव

ा सलाहकार

एस कार),

नस्थी

[404 H--498 3(i)]

द्यारतं का राजपतः अमाधारण

362/1

for the words "Central Legal Service", the words "Indian Legal Service" shall be substituted.

[File No. A-12018/4/81-Admn. I(LA)] B. S. SEKHON, Jr. Secy. & Legal Adviser

Principal rules published vide notification No. S.R.O. 3084-A, (CLSR) dated 25-9-1957.

Subsequently amended by :-

- ii) Netification No. G.S.R. 1608, dated 28-9-63;
 - (ii) Notification No. G.S.R. 1416, dated 27-7-68;
 - (iii) Notification No. G.S.R. 1423, dated 27-7-68;
 - (iv) Notification No. G.S.R. 1050, dated 3-5-69;
 - (v) Notification No. G.S.R. 1981, dated 23-8-69;
 - (vi) Notification No. G.S.R. 2, dated 6-1-79;
 - (vii) Notification No. G.S.R. 72, dated 20-1-79;
- (viii) Notification No. G.S.R. 658, dated 17-4-79.

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proviso to the followmely :---

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on in the

of Rule 1, t Schedule, ्र खंड (1) अ होने वाले वित्तीय अंत निधि पर प्रभारित किय

PRINTED BY THE रमी दे सहम्म (1) में विनिद्धिः s, RING ROAD, NEW DELHI-110064 AND PUNINKS के सहायता अनुदान के रूप में उर ,LICATIONS, DELHI-110054, 1982

(2) से (6) में प्रोपेक के सामने ि स्तम्भों में जिल्लिखित करों के प्रशास संविधित मानकों के जन्नयन के लिए का बीर पूंजीपत प्रकृति के व्यय में :

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टिप्पण :-- (1) "1931 के के मवेसकर्वा" का वहीं भूवं है जो केन्द्रीयसिवित सेवा (बुनरीक्षित बेहन) निध्य, 1960 में है ।

हिष्यण (१) संयुक्त सन्ति भीर विध सलाहकार या संयुक्त सन्ति और विधासी परामशी के पर झारण करने कल अधिकारियों की 3500-125/2-2750 के वेतनमान में बेतन क्षिण में बेतन क्षिण के विभागन की बावत सरकार के समकन्त्रमण पर प्रकृत साक्षारकों की वेतनकृति के विभागन की बावत सरकार के समकन्त्रमण पर प्रकृत साक्षारकों आदेशों के अधीन होगी

न्परमाण् ललां क्षिपान, मुम्ब के लिए एक पद, यो 1-8-1980 से लगावार उ वर्ष के लिए हैं।

**3 पद (एक स्वादी और दो स्वादी) प्रास्वगित एवं गए हैं।"

[कारु सं० ए० 12018|1/85-प्रवा र I (वि ० सा.)] एव० के० सेट, उप सच्चि

- (1) अधिसूचना सं सा॰ का नि 1508, सारी 28-9-1963
- (2) अधिमुचना सं क सा ० का ० नि ० 1416, सारीख 2 7-1968
- (3) अधिमूचना सं+सा०का० नि० 1433, तारीब 27 1968
- (4) अधिसूचना सं० सा० का० नि० 1050, तारीस 3-5-1 69
- (5) अधियूचना सं० सः० का र नि० 1981, तारीख 23-8-1969
- (6) अधिसूचना सं का का का नि र, सधीब 6-1-1979
- (7) अधिसूचना सं सार, भार निरु 72, गरीख 20-1-1979
- (8) अधिसूचना सं० सा० दा० नि० 658, धरीस 17-4-1979
- (०) अधिसूचना सं ० सा० का ० नि ० 270(अ), तारीस 19-1-1982

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs) New Delhi, the 7th June 1983

G. S. R. 668.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, read with rule 142 of the Indian Legal Service Rules, 1957, the Central Government hereby makes the following amendments to the Indian Legal Service Rules, 1957, namely:—

In the said rules, for the First Schedule, the following shall be substituted, namely :-

FIRST SCHEDULE [See rules 2(c), 3(2) 12 and 14] Total Strength: 69

COMPOSITION

Grade "	Strength	of Grade	Department	of Legal	Affairs	Legislaiv	e Departm	ent	Pay	or	time	Scale	of be
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Note 1'(1) "Pro-1931 entrants" has the meaning assigned to it in the Central Civil Service (Revised Pay) Rules, 1970.

Note: (2) The grant of increments in the scale of pay of Rs. 2500-125/2-2750 to officers holding posts of Joi. t Secretary and Legal Adviser or Joint Secretary and Legislative Counsel shall be subject to the general order of Gover, ment in force from time to time regarding the regulation of increme its to officers in that scale of pay.

*One post for Department of Atomic Energy, Bombay, continued for 5 years w.e.f. 1-8-1980.

**3 posts (one permanent and 2 temporary) held in abeyance.

[File No. A. 12018/1/83-Adm.I (LA)] N. K. SETH, Dy. Secy

Principal rules published vide Notification No. SRO: 3084-A, (CLSR), dated 25-9-1957. Subsequently amended by :-

Notification No. GSR 1608, dated 28-9-1963

(ii) Notification No. GSR 1416, dated 27-7-1968

(iii) Notification No. GSR 1423, dated 27-7-1968

(iv) Notification No. GSR 1050, dated 3-5-1969

(v) Notification No. GSR 1981, dated 23-8-1969

(vi) Notification No. GSR 2, dated 6-1-1979

(vii) Notification No. GSR 72, dated 30-1-1979

(viii) Notification No. GSR 658, dated 17-4-1979 (ix) Notification No. GSR 270(E), dated 29-3-1982

नई दिल्ली, 9 अगरत, 1983

सा • व्य • वि • 669.-- र व्यूपांत, सांस्थान के अनुकार 309 के गरन्तुक इत्तर प्रदात वस्तियों का प्रधीय करते हुए, विश्वि, न्यून और कम्पनी हैर्य मंत्रासय (विधि कार्य दिमान) 📢 विक्रिन सह यहा स्कीय नामान्ययन हतिहाँ में सामाजिक विकान अधुसंधान सहावक को यद पर अली की पदांति का विनियमन करने के लिए निम्नलिखित निर्म बनाते हैं, अर्थात् --

 ग्रीकिंग्त नःगं और प्रारम्भ (:) हुत विदर्भों का संक्षिप्त न.म विधि, स्ट.म और कम्पनी कार्य मंत्रालय (विधि कः वै विभाग) विधिक सहावधा स्कास विष्यान समिति सामाजिक विकास अनुसंधान रहावद वसी विषय, 1983 है।

(2) ये राजपत्र में प्रकाशन की तत्रोख के प्रवृत्त होंगे ।

वद संख्या, वर्गीकरण और वेशनमान:--पद की सेक्ट, उसका मगीकरण और उसका वेसनमान वह होंगा को इन नियमों से उपन्यस अनुसूची के आपम 3 4 में विविविध्य हैं।

अनुसूची के स्तम्म 5 से 14 में दिनिदिष्ट हैं।

निरहेताएं यह व्यक्ति--

(क) जिसने ऐसे व्यक्ति से जिसका गाँउ या निसकी पत्नी चौदित क्रिक्तह किया है, पा

(ख) जितने अपने पति था अवनी पानी के कोचित होते हुए किसी व्यक्ति दिवाह किया है,

नि पद पर नियुक्ति का पाल नहीं होगा :

भरानु यदि नेज्दीय सरकार का गृह समाधाम हो दाला है कि ऐसा विकाह ऐसे व्यक्ति होर विकाह के बन्द पक्षकार को जागू स्वीद विधि के अधीन किय है और ऐसा सरने के लिए अन्य आधार है तो यह नित्ती व्यक्ति को दव नियम के प्रवर्तन है छुद्र

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- (स) नियम 8 में, —
- (i) রথবিষন (1), হার (iv) ম ("कम ने कम तीन वर्ष को" सब्दों के स्थान पर म हे कम सात वर्ष की" ग्रन्ड रखे बार्केंते :
- (ii) वर्षेक्षम (2) हे परम्युक का लोग किया वाएका;
- (घ) त्वीय निम्त्री के स्थान वर, निम्नतिश्वित धनुसूची रखी

"तृशीय प्रमुख [नियम 6(3) और 8(i) (iv) देखिए] विधि और न्यस्य महिल्लाम में पर एसीसक (निवि) पुस्तकालयाध्यक्ष ग्रेष्ठ 1

मूल निवम छशिसूचना सं. का. १.६७. 3084-ए (सीएल एस छ।र), सारीच 25-9-1957 के एखीन अमेरित किए गए थे। सरावनात् छनमें रिप्नलिखित अधिमूचन।ओं हारा संशोधन किए गए :

- (1) अधिनुषना सं, सा.मा.नि. २०४, तारीच 28-3-1963
- (2) धरिमूचना सं. सा.का.नि. 1 6, वारीय 27-7-196
- (3) क्षतिसूचना सं. सा.का.नि. 1423 रे. गारीख 27-7-1968
- (4) प्रियुवना सं. सा.का.नि. 1050 प्रिया 3-5-1969
- (5) धरियुवना सं. सा.का.नि. 1981, ता व्य 23-8-1969
- (6) भविमूबना थं. ग्रा.का.नि. २, वारीख 🗗 1979
- (7) समियूचना सं. था.का.नि. 72, तारीख 2011-1979 (8) समियूचना सं. सा.का.नि. 658, तारीख 13 4-1979
- (9) प्रविद्युक्ता सं. सा.का.नि. 270(प्र), ताग्रेय 2 3-1982
- (10) धविसूचना सं. सा.का.नि. ६६८, तारीच 7-6-190

([श.सं. ए-12018/12/85-प्रता.](वि.का.)] बी.पी. मर्या, उप सचिव

MINISTRY OF LAW AND JUSTICE (Department of Legal Affairs)

New Delhi, the 17th October, 1986

NOTIFICATION

GSR 1161(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely :-

- 1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1986.
- (2) They shall come into force on the date of their publication in the official Gazette.
 - In the Indian Legal Service Rules, 1957,
- (a) in rule 6, for sub-rule (3), the following subrule shall be substituted, namely :-
 - "(3) A duty post in Grade IV shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1: 1 (namely 50 per cent by promotion and 50 per cent by direct recruitment),";
 - (b) in rule 7, in sub-rule (1),-
 - (i) in clause (a), the words" of the Indian Civil Service permanently allotted to judiciary or", shall be omitted;
 - (ii) in clause (b), the words and figures "of not more than 48 years of age" shall be omitted ;

- (iii) in clause (c), the words and figure not more than 45 years" shall be a
- (iv) in clause (d), the words and figures "and than 45 years" shall be omitted;
- (v) after clause (d), the following Notes of inserted, namely :-
- "Note 1-The upper age limit for direct recriunder clauses (a) to (d) of sub-rule (be as follows: Grade I : Preferably below 50 years Grade II : Preferably below 50 years Grade III: 50 years. Grade IV: 40 years,
- Note 2-The upper age limit in respect of above posts is relaxable for Governing servants upto five years in accordance the instructions and orders issued B Central Covernment,
- Note 3-The crucial date for determining the limit shall be the closing date for reof applications from candidates in the (other than in the Andaman and Nicol Islands and Lakshadweep)";
 - (c) in rule, 8-
 - (i) it sub-rule (1), in clouse (iv), for the words of the most less than three years", the words of the less than seven years" shall be substituted No.
 - (ii) in sub-rule (2), the proviso shall be omitted
- (d) for the Third Schedule, the following Scheme shall be substituted, namely:-

"Third Schedule

[See rules 6(3) and 8(i) (iv)] Posts in the Ministry of Law and Justice Superintendent (Legal) Librarian Grade I."

The principal rules were published vide notification No. SRO: 3084-A, (CLSR), dated 25-9-1957. Subsequently amended by :--

- G) Notification No. GSR 1508, dated 28-9-198
- (ii) Notification No. GSR 1416, dated the July, 1968,
- (iii) Notification No. GSR 1423, dated the 2 July 1968.
- (iv) Notification No. GSR 1050, dated the May 1969.
- (v) Notification No. GSR 1981, dated the 2 August 1969.
- (vi) Notification No. GSR 2, dated the 6th nary 1979.
- (vii) Notification No. GSR 72, dated the January 1979.
- (viii) Notification No. GSR 658, dated the la April 1979.
- (ix) Notification No. GSR 270(E), dated the 2013 March 1982.
- (x) Notification No. GSR 568, dated the June 1983.

[File No. A-12018!12|85-Adm. ICA D. P. SHARMA, Dy. Son



MUNICIPALITY OF LAW AND RESTRE (Department of Legal Affairs).

See Eleller for large wages, 1981

GAR and In other more all positive conferred by the greatest to street. Mrs or the Constitution, the President hearby makes the following rules further to ameng the holina Legal Sc. tax. Rules, 1937 cannot,

- I They rule may be called the Indian Capal Service. (Amendment) Rules, 1987.
 - (2) They shall some into torce on the date of their publication in the official gazette.
- 2 In the Indian Legal Service Rules, 1937, after clause riv) of sub-rule (1) of rule 8 and before the proviso theremader the following note shall be inserted, namely :--
- NOTE.- In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV

shall be theer wears regular review in the terms grade."

> HE NO ASSESSED TO BE OF THE CA all to distinct

THE PROPERTURE CASE AND ADDRESS OF THE CASE OF THE CAS Sitt.t. 1084-A

Subsequently amended by

- (i) Notification No. GSR 1608, dated 26-9 196).
- our Nonfigurian No. USR 1416, dided 27 5-1963
- City Nonficution No. GSR 1423, ditted 27.7 1968
- tier Norification No. GSR 1050 dated 3-5-1969
- (v) Notification No. GSR 1981, duet 23-8-1969
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (v.ii) Notification No. GSR 78, dated 20-1-1979.
- (viii) Notification No. GSR 658, dated 17-4-1979.
- (ix) Notification No. GSR 270(E), dated 29-3-1989
- (x) Notification No. GSR 668; dated 7-6-1983.
- (xi) Notification No. GSR 1161(B) dated 22-10-86

विश मंत्रानव

. (व्यय विभाग)

गर्ट दिल्लो, 13 ध्यान, 1987

- ा. का. कि १६६५ प्रति, सैविधान के सन्नेदेश 208 के परिनुक्त द्वारी प्रयत्त सन्तियों का प्रवीध करते हुए धीर विशे सहाहत (स्था कि १९८६) के एस्ट्रीयक निवसक प्रतियक प्रतियक्ति प्रतियक प्रतियक्ति प्रतियक प्रतियक्ति प्रतिविवक्ति प्रतियक्ति प्रति प्रतियक्ति प्रतियक ्र अभिनेता करते हुए जिन्हें ऐते प्रधियमण के पहले किया बया है या करते से भीष किया बया है, व्यय विभाग, जिल महालय के योजवा विक् प्रमाप में कीनाठ अन्तिद्युक्त के पर वर अनी की प्रकृति का किनियम्त करने के लिए जिलाविषदा तियम प्रवाते हैं. प्रवृत् :---
-) संविध्य नाम और प्रारम्भ (१) के निवसों का संविध्य तील मंत्राहर (२३ विश्वाद) कनिष्ठ कर्नेकर क्वी विदेश, 1947 है।
 - (2) ये राउपन में इक्जान की नारोध को अने होने ।
 - ्यः जात् होताः ये नियपे साक्षे उपावद पनुसूत्री स्तामा 🛊 में दिनिविदेश पद गते साम् होने ।
- ंक पर सकता, वर्गीकरण मीर नेनवमान : उबन पर 🚺 संस्था उसकी प्रणिकरण कीर करका प्रेनवमान कह होगा का इन निवासी से क्षादा आहून के स्वास्त्र 2 के बच्च विकित्तिक है।
 - के निर्माण के स्वतित —
 - बुक्त अंबतन पंछे व्यक्ति से विकास पीर पा जिसके (परनी क्रीकि है, बिहाई किया है, पा
 - (सं) जिसने प्रपत्ने पति वर पर्रानी, पत्नी का नीतिन होते हुए दिस्त के लिये हैं किया है,
 - इतन करों के ने किया हाद पर चिक लिए का बाद होते होता.
 - हरेंग्रेड को अन्य नारवार को केंद्र अभागत है. पाया है कि ऐसा किसार के स्थापित की किसा के शुन्त कर्मकार, को निर्देश है जोड़ पुंचा करने के लिए बोल धामार है का विक्रियों स्पानत का इसके हैंग्रेड के अपने हैं है इसके में कर है. है
 - ्राच्या किर्मार के मेरिक व्यवस्थान करना का मानवाद की मानवाद के मानवाद में मानवाद के दूरा पहल्या है। का मानवाद सर्वेद स्वयंत्र की महीमा करने करने, ऐने सिमान किया अवस्था के मिनवाद में मानवाद समानवाद करने, परमानवाद अस्ति कर का
 - क अपनितः जनवाराजी को अपने भी आपनी प्राप्तिकी व
- ्र के प्राचीन के निवास की मूर्त नाम भी भागकों जान मेर्न ने हुए और उन्हें की साम प्राचीन की मार्ग की नहीं ने दान होंगा के गाँव निवास है जाने की या पार के नामी की नहीं की नीतिया अनुसारत के दार की नाम की नीतिया की नीतिया

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की पेट की विश्वत करने का महित किये हरासकी न

(T.Q.-12018/12/850MI, [(Fq. mi) ही की अमी अब असित

मूल निजम बार्गियना सं. का.नि.सा. ३०८४ ए (ती गुउ एन ब्रोर), मारीस 25-9-11-67 हाट पनासित निर्मे वर्ष में और उदका बाद में निन्निर्वितित हास समिति किया सर्वा :---

- (१) व्यविष्यना सं. सा. के नि. 1608 वारोड 28-9-63
- (2) अजित्वत मं. मा का 👠 1418, नारोच 27-7-1068
- (5) जोधनूचन सं. चा.का.नि. 1423, सारीब 27-7-1958
- (4) वर्तवसूचना सं. ना.का.नि. 🕦 50, तारीच 3-5-1968
- (5) लियमुक्ता सं. सा.का.नि. 198 स.रीज 23-8-1969
- (६) अजिसूचना सं. सा.का.वि. 2, सर्देष्ट 6-1-1979
- (१) अधिमूचना सं. सा.सा.ति. १२, सारोक 20-1-1979
- (8) वाँउस्पना सं. सा.का.नि. 655, तारीव 1 4-1979
- (9) म. वस्वता सं, सा.का.नि. 270(४), तारीळ 29-3-1982
- (10) अंतिसूचना सं. सा.का.नि. ६६३, तारीच 7-६ 1983
- (11) विवेशूपनों थं, सा.का.नि. 1161 (व) तारीख 22-10
- (13) नविभूवना सं. सा.का.नि. 658 तारीच 29-3-1987

MINISTRY OF LAW AND JUSTICE (Department of Legal Affairs)

New Deihi, the 9th November, 1987

G.S.R. 872.—In exercise of the powers conferred by the provice to article 309 of the Constitution, the fireby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:-

- d. (1) These rules may be called the Indian Legal Service Second Amendment) Rules, 1987.
- (2) They shall come into for gublication in the Official Gazette. force on the date of their
- In rule 7 of the Indian Legal Service Rules, 1957, in cabrule (1) for clauses (a), (b), (c) and (d), the following
 - "(a) to a duty post in Grade I, unless he holds a Degree in Law of a recognised University or equivalent and unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of got less than sixteen years or has held a superior post in the legal department of a State for a period of not less than sixteen years or is a Central Govern-

actif services who has had experience to legal at the for not less than sixteen years;

- (b) to a day post in Grade II, unless he bolds a Degree in Law of a recognised University or equivalent and onless he has been a member of a State Judicial Service for a period of not less than thirteen years or has held a superior post in the Legal department of a State for a period of not less then thiricen years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years or is a qualified legal practitioner :
- (c) to a duty post in Grade III, unless he holds a Degree in Law of a recognised University or equivalent and unless he has been a member of α State Judic'al Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal Affairs for not less than ten years or possesser a Master's Degree in Law and has had teaching or research experience in Law for not less than eight years or is a qualified legal practitioner of not less than 35 years;
- (d) to a duty post in Grade IV, unless he holds a Degree in Law of a recognised University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than some or has held a superior past in the than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has had experience in Legal affairs for not less than seven years or possesses a Masterla Degree in Law and has had teaching or research experience in Law for not less than five years or is a qualified legal practitioner of not less than 30 years.".

[No. A. 12018/12/85-Admn. I (LA)]

D. P. SHARMA, Dy. Secy. The principal rules were published vide notification No. S.R.O. 3084-A (CLSR), dated 25-9-1957.

Subsequently amended by :-

- (i) Notification No. GSR 1608, dated 28-9-1965,
- (ii) Notification No. GSR 1416, dated 27-7-1968.
- (iii) Notification No. GSR 1423, dated 27-7-1968.
- (iv) Notification No. GSR 1050, dated 3-5-1969.
- (v) Notification No. GSR 1981, dated 23-8-1969.
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 72, dated 20-1-1979. (viii) Notification No. GSR 658, dated 17-4-1979.
- (ix) Notification No. GSR 270(E), dated 29-3-1982.
- (x) Notification No. GSR 668, dated 7-6-1983.
- (xi) Notification No. GSR 1161(E), da'ed 22-10-1986.
- (xii) Notification No. GSR 658, dated 29-8-1987.

योजना मंत्रालय

(सर्विदकी विभाग)

वई दिल्ली, 30 अर्थल, 1987

सा.का.नि.. 873 :--संविधान के अनुकार 309 के परन्तुक हुएस पदच अपितयों का प्रयोग करते हुए और केन्द्रोर हैगा (औद्यागक सामित्रक मेन्द्रीय सांविधकी संगठन, कलकता, मोंसमंडल सचिवालक में श्रेणो-III पद) भर्ती विधनानती, 1959 का श्रीमक्रमण करते हुए ऐसे अधिकनण से पूर्व विध बुके भामतों अथवा किए जाने हैं एहं गए गामलों को छोड़कर को तक टेकक (हिन्दी) सहित अवर थेगो निर्णिक के पद से जनका संबंध है होता निम्मलिखित नियम बनाते हैं, जो सांध्यिकी विभाग, योजना मंगीक्य के अधीन केन्द्रीय सांध्यिकीय संगठन (बीद्योगिक सांध्यिकी पक्ष) में टेकक (हिन्दी) क्षित अंवर श्रेषी लिविक के पद की मर्ती पढ़ित का संवालन करते हैं अपीत् :-

संविद्ध शीर्थक तथा प्रारम्भ:--(1) इत निव्धों को केन्द्रीय संविद्धकीय सेन्द्रन (भीशीनक साविद्धकी पद्ध) कत्रकता हेक्क (हिन्दी) सहित् चेनी लिपिक मती नियमावसी, 1987 कहा आयेगा ।

(2) ये नियम भारत के राजकत में प्रकाशित होने की तारीख से लायू होंगे।

5° 84, 1433, 116 1 1 /- 12/16

्रे सुवना सं, सः का वि :ast. तालीय ान्त ,

हार्य सामानि २, नारीक छ। १५५।

🎻 भार का दि. १२, वासीय एक - 1935

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णे चेतित्वास सा 🗸 वि. २७०(४), सारीय १७०१, १४४

ाठं प्रतिम्बना संतो के जि ६६६ तारील १३ व १ कर

ी। प्रधित्वना व मा का कि 1161(क). असेल 22-10 IBAG

पश्चिम् कथा सं सा का कि । ६३% वारील १७-म १९७०.

१५ परिवासकारों का पत वि १७४, वारे **१** १४-११-१ - इ

14 मिस्ट्रिया हो सा नेत हिंद 653, तहरी 20-10 1 a s n

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 10th August, 1993.

JO.S.R. 176.—In exercise of the powers conferred by the provise to article 109 of the Constitution, the President hereby inakes the following rilles further to nineral the Indian Legal Service Rules, 1957, namely:-

I. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1997.

(2) They shall come into force on the date of their pub-

2.4 In the Indan legal Service Rules, 1957 thereinatter referred to an the principal rules) in rule 10, for the words "permagent duty reast" the words "duty pears" shall be substituted.

3. In Rule 11 of the Principal Rules, for sub-rule (2), the following sub-rule shalf be substituted, namely :--

"Seniority of members of the service in each Depart-ment shall be determined in accordance with the peneral instructions issued by the Central Govern-

INO. A-12018/1/95-Admin. PLAH A. K. SONIK, DV SCIN

Foot Note.—The Principal Rules was published vale News. fication No. SRO - 1084-A, ICLSR1, dated 25th

Spherquently amended by :-

(i) Notification No. GSR 1608, dated 25-9-196-1

(il) Notification No. GSR 1416, dated 27-7-1963

(iii) Notification No. GSR 1423, dated 27-7-1968

(iv) Notification No. GSR 1050, dated 3-5-1764 (v) Notification No. GSR 1981, dated 23-8-1964

(vi) Notification No. GSR 2. dated 6-1-1979.

(vii) Notification No. GSR 72, dated 20-1-1979.

(viii) Notification No. OSR 658, dated 12-5-1979.

fix) Notification No. GSR 270(E), dated 29-3-198)

(x) Notification No. OSB 658, detail 11.9-1951

(xi) North and No. 1788, 11611112, detail it in

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ten) Natification No. 1350 827, dated 28 11-1982

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ur bigin annanda mente, ulma an, alafari. 1951 (1951 #1 61) 36 g लामी। त्या दारा पट्ट जीवामा हर दह 43 यसमें हुन, रांचीतर अवस्थानगढ़ात्री में प्रशासन के उपरान एतप्दारा, शक्ति हास्तीय क्षेत्रा (धनुसारात एव प्रयोज विवय, 1949 में सावें भीर त्रणीवन करने के प्रयोध में निष्यनिभिक्त विषय दशकों है, प्रकृष् :--

। (।) इत दिनमी का नाम पालिस भारतीय है। (पन्धासन एवं प्रचित्र) संश्रीक्षन निवस.

(2) वे सन्तरः वे उनके धकाशन की नागीन क्ला होने।

2 प्रतिन भारती मेना (प्रनुषासन एनं प्रतीन ित्यतः, 1969 हे किंग १(1) के उपनियम (i) ह खन्द्र (क) में गद्र (क) के स्थान पर निस्तितिति प्रतिस्थापित विद्या समय प्रवृति ---

(ii) "जब नह इशिक्षण पर या तो केन्द्रीय सरकार लंब तक कि प्रशिक्षण है लिए नयन राज्य गरकार हो? न किया भया हो पोर श्रीतिशाम का मार्च पूर्वः राज्य-सरकार झारा बदन न किया नया हो।"

> [# 11018 1/28-x . m.n. (11) ए के मन्दार, विदेशक (वेदाएं

रियमी --- मुक्त नियम भारत है राजवर 1969 भागी। यह उ उन्नेषंड (i) पृष्ट 1823 । 0.3.7 में समिङ्ग्या सं. र्री। ऽ/८.३५ म. सं. से (ii) दिनांक 20 पार्च, 1969 दारा प्रकारि किने मने ने कथा उन्ह में जिल्ला विकास प्रशिश्वना दारा मंगोजित दिने मसे :---

(i) पश्चित्रका व - (2/2/69 प भा में (111 िनांक 1,3-4-71

(ii) प्रविद्युत्तवा य 13/4/21-य गाँ वे दिशांक 11-1-72

(iii) विध्यवस्था = स्थानिका-च पर ते 1497 22-4-73





1968/JIHADRA 21. 1920 [PART II]

(xi) Notification No. GSR 1161(II), dated 22-16.1

(xii) Norification in GSE 658, dated 29-3-1987

txiii) Notification Se. USR 872, dated 28-11-1987

[8] Notelies as 1 and GSQ 653, dated 20-2-1989

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

CORRIGENDUM

New Delhi, tue 29th June, 1999

G.S.R. 382.—In the notification of the Government of India in the Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) number GSR 176, dated the 10th August, 1998 published in the Gazette of India. Part II, Section 3, Sub-section (i) dated the 12th September, 1998, at page 700, in left hand side column, in line 23, for the figures "1997" read "1998".

No. A-12018/1/95-Admn.I(LA)I
A. K. SONIK, Dy. Secy.



THE GAZETTE OF INDIA ALKRAST 20 1938/SHAVANA 25, 16-

(4) विश्वयुक्तवार्थं साज्यानि 1950 अन्देश ३-५-१९६९

(s) भेजूपनामः, सा.कः.हरः, १००४, रहेतं २३-४-१९६९

(6) शांक चना वं सा का नि 2. वारी 6-1-1979

(१) स्मित्रके हैं मा का वि. ११. सरीय 2 1-1979

(क) यांचयुक्तानं नाः, काः, वि. ७६८. वारोग ११-४-१९६९

(३) मधिमूचना मं संस्थानि 270(स). तारीय 29-3-198

(10) चित्रवनां सं. सा.ना. 668, वारोब 7-6-1983

'(11) प्रिधृत्वनासं. सा.का.नि. 161 (प). तारोद. 22-10-1986

(12) स्थिनूचना हं. 658, तारीव 29 1987

(13) प्राचित्रका मं , 872 नारोज 29-11 2987

(Department of Least Affaired

prose Politi, the 13th Ints, 1988

G.S.R. 653.—In exercise of the powers empferred by the provise to anicle 109 of the Constitution, the President berety makes the following rules further to sound the Indian Legal Service Rules, 1937, namely :—

- 1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1988.
 - (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Third Schodule to the Indian Legal Service Rules, 1957, after the entry "Librarian (Grade 1)", the following entry shell be added, namely :--

"Confidential Superintendent, in the Legislative Department (Only for posts of Grade IV of Indian Legal Service in Legislative Department)".

[No. A-12018/1/88-Adm. 1 (LAW D. P. SHARMA, Dy. Seev.

*The, Principal rules was published vide Notification No. SRO 1084-A. (CJ.SR), dated 25-9-1957.

Subsequently amended by :-

- (i) Notification No. GSR 1608, dated 28-9-1963.
- (ii) Notification No. GSR 1416, dated 27-7-1968. -
- : (iii) Notification No. GSR 1423, dated 27-7-1968.
 - (iv) Notification No. GSR 1050, dated 3-5-1969.
 - (v) Notification No. GSR 1981, dated 23-8-1969 ~
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 72, dated 20-1-1979
- (viii) Notification No GSR 658, dated 17-4-1974

644 Mathication 214 CT 71811 v Act 29-3-1982 -

Chicago Name Till Made

(a) Notification No. 1152 and quied 1 & 1983, or fail Notification No. 1300 and the during 22 to all

[air Natification by Can 157 Can 157 Can

(said Notification No. C58, 872 and 2 (8:11-8)

ব্যাসকা অবাধ্যা (কাহিবকা বিশ্বাস)

of feets a ward, 1999

ता का वि. ६६० — मी लाव के सब्दाहर १८६६ वे परमुद्ध करेंग प्रदेश आनंदार का प्रमान करेंग हुए. अनुवीत पहरूपेश केंद्र मंद्राचे १८०५, प्रावृत्ति प्रक्रिय विस्तित । १ (द्विप्दी प्रक्रिकारी) कर्ता विस्तिवासकी, १९४४ का संबोधन दृष्ट हेतु विस्तिवासिका विषय क्याने है, प्रवर्श---

 () इब नियमों को महायं प्रजान, राष्ट्रीय प्रतिका सर्वेक्षण मं इन (हिन्दी प्रक्षिकारी) भर्मी (इसरा मंजीका) नियमानृत्ती, 1988 कहा नाग !

(ii) व निषम महत्व के राज्ञनत के उनके प्रकाशन होत.
 की तारील के लाग् होंके ।

 श्रीक विद्यार्थ प्रशास गाउँच प्रतिभक्त सर्वेशन प्रशास (क्षित्री विद्यार्था) पृत्री विद्यारक्षी 1934 की सन्दूर्व में :----

(पार्थ कार्या त के भारतकोत अवधानिक्रिय किल्ली कोहे जाएक भाषीत :---

"हिल्ली" "एम् सीमा निर्धारण गाउने की निर्धादक विभि भारत के जमीदकारों से मानेदन पर्य शास मारत में मन्त्रिम तिथि होती (भंदगान तथा निर्धाकार दीव तमूह वस तक्षद्विम में सू रहें हामोदकारों की छोड़कर)"।

(य) कालम ह प्रकृषंत, "प्रतिकार्ग" शोर्धक के प्रस्तवंत प्रविक्तियों के प्रश्नात्, निष्यतिकार दिप्यधिकं पर्तामस की आएंगी धर्यात् ----

"डिल्क्स"(।) इन्हेंग्राओं में, अन्य गुप्रशिक्षित एन्मोट बारों के गामने में, संग तीन गेवा आगीन के नियेक गर हुट दी जा नकती हैं"।

- (2) मनुभव से लंबियत यहँसा में सन्पृथित जानियं तथा धनुभूषित जनजातियों के जमीदिवारों के धामते में क्षेत्र सोक सेवा धायोच के विवेत्र पर पूट दी जा धवती है, पर धामते में क्षेत्र धामते में क्षेत्र धामते में क्षित्र के किसी जरण पर, प्रांप सोक सेवा आयोग का का मत हो कि सन्तुवित जातियों तथा अनुसूचित जनजातियों के उपमीदिवारों के लिए धार्मित सिंबतमों की बरने के लिए धार्मित सिंबतमों के अपने के लिए धार्मित सिंबतमा सि
 - (ग) कारम 12, के सन्त्रक, िक्मिलिकित दिखाणी कालि की जाएको :---

"दिकानी" पुरित इस्ते से स्वामिति नियानीय प्रदीवहैं एक्टर जी कार्नतां स्वताहर के लिए ध्रामीन की सं

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)



NOTIFICATION

New Delhi, the 21st March, 2003

Constitution of India, and in order to merge the Cadre of the Law Commission of India, Indian Legal Service in the Department of Legal Affairs, the President hereby make following rules further to amend the Indian Legal Service Rules, 1957, namely:-

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2003.
 - (2) They shall come into force on the date of their publication in the Official Gaze
 - (3) In accordance with the provisions contained in Rule 14 of the Indian Legal San Rules, 1957, the following posts of the Cadre of Law officers in the Commission of India in the Ministry of Law and Justice, will stand added by corresponding grades of the Indian Legal Service in the Department of Indians for being treated as duty posts, as indicated below:

SI. No.	Post in the Law Commission (Department of Legal Affairs)	Post in Indian Legal Service (Department of Legal Affairs)	Pay Scale
1.	Joint Secretary and Law Officer (1 post – Pmt-0, Tem.1)	Joint Secretary & Legal Adviser (Grade I) (14 posts Pmt.14, Tem.0)	Rs.18,400-22400
2.	Additional Law Officer (2 posts) (2 posts – Pmt.0, Tem.2)	Additional Legal Adviser (Grade II) (15 posts – Pmt.15, Tem.0)	Rs.14,300-18,30
3.	Deputy Law Officer (3 posts) (3 posts – Pmt.0, Tem.3)	Deputy Legal Adviser (Grade III) (19 posts – Pmt.18, Tem.1)	Rs.12,000-16,50
4.	Assistant Law Officer (5 posts) (5 posts –Pmt.5, Tem.0)	Assistant Legal Adviser (Grade IV) (40 posts – Pmt.38, Tem.2)	Rs.10,000-15,2

- The following rule shall be inserted after Rule 11 of the Indian Legal Service Rules.
 - 11A. Consequent upon the merger of the cadre of "Law Officers" of the Commission of India with the Indian Legal Service with effect from the date of coming force of these amendment rules, the seniority shall be determined in accordance will general instructions issued by the Central Government in that behalf, from time to the
- The First Schedule appended to the Indian Legal Service Rules, 1957 shall be substituted the following revised schedule:-

FIRST SCHEDULE [See Rules 2(c), 3(2), 12 and 14] THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 134) COMPOSITION



***		of Grade	Department	of Legal Aft	airs	Legislative I	Department		Scale of
	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	Designation	Perma- neut	Tempo- rary	Pay (Rs)
A CONTRACTOR	2	3	4	5	6	7	8	9	10
1	18	4	Joint Secretary & Legal Adviser	14	1	Joint Secretary & Legislative Counset	4	3	18400-500- 22400/-
9	19	2	Additional Legal Adviser 3	15	2	Additional Legislative Counsel	4		14300-400- 18300/-
	28	4	Deputy Legal . Adviser	18	4	Deputy Legislative Counsel	10		12000-375- 16500/-
N	57	2	Assistant Legal Adviser	43	2	Assistant Legislative Counsel	14	7.5	10000-325- 15200/-

The principle rules were published vide Notification No.SRO:3084-A(CLSR), dated

Subsequently amended by:

- (i) Notification No.GSR 1608, dated 28.9.1963
 - (ii) Notification No.GSR 1416, dated 27.7.1968
 - (iii) Notification No.GSR 1423, dated 27.7.1968
- (iv) Notification No.GSR 1050, dated 3.5.1969
- (v) Notification No.GSR 1981, dated 23.8.1969
- (vi) Notification No.GSR 2, dated 6.1.1979
- (vii) Notification No.GSR 72, dated 20.1.1979
- (viii) Notification No.GSR 658, dated 12.5.1979
- (ix) Notification No.GSR 270(E), dated 29.3.1982
- (x) Notification No.GSR 668, dated 17.9.1983
- (xi) Notification No.GSR 1161(E), dated 22.10.1986
- (xii) Notification No.GSR 658, dated 29.6.1987
- (xiii) Notification No.GSR 872, dated 28.11.1987
- (xiv) Notification No.GSR 658, dated 20.8.1988
- (xv) Notification No.GSR 176, dated 10.8.1998

[F. No. A-60011/6/2002-Admin. I (LA)] .

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)



New Delhi, the 28th December, 2005



G.S.R. 751(E) - In exercise of the powers conferred by the proviso to Anicle 369 of the Constitution of India and in order to merge the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai with the Indian Legal Service in the Department of Legal Affairs, Ministry of Law and Justice, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, namely:-

- These Rules may be called the Indian Legal Service (Amendment) Rules 1(1) 2005
- They shall come into force on the date of their publication in the Official (2) Gazette.
- In accordance with the provisions contained in Rule 14 of the Indian Legal Service Rules 1957, the following posts of Advocates in different grades in the Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai in the Ministry of Law and Justice, will stand added to the corresponding grades of the Indian Legal Service in the Department of Legal Affairs for being treated as duty posts as indicated below:

SI. No.	Place of office/Name of post	Corresponding posts in Indian Proposed revised Legal Service (Department of Legal Affairs) in which added					
()	A. Central Agency Sect	16					
(a)	Senior Government	Joint Secretary and Legal					

+ 11+	(1 pgs pms) (25-16400-20000) Addatonal Government Advocate (2 posts - pmt) (Rs 14300-18300)	Addinopal Lagal Advaser (Grade II) (Rs. 14300-18300)	Counsel (Grade III (Ks. 12390-18300)
(c)	Deputy Government Advocate (3 posts – pint) (Rs.12000-16500)	Deputy Legal Advisor (Grade III) (Rs 12000-16500)	Deputy Government Counsel (Grade III) (Rs.12000-16500)
(d)	Assistant Government Advocate (4 posts – pmt) (Rs 10000-15200)	Assistant Legal Advisor (Grade IV) (Rs. 10000-15200)	Assistant Government Counsel (Grade IV) (Rs 10000-15200)
	B. Main Secretariat an	d Branch Secretariats at Kolkata	
(c)	Senior Central Government Advocate (2 posts – pmt) (Rs.18400- 22400)	Joint Secretary and Legai Adviser (Grade I) (Rs 18400- 22400)	

One post of Government Advocate in the Central Agency Section in the scale of Rs. 16400-20000 is temporarily merged with Grade II with the scale of pay as personal to its incumbent till he gets promotion to Grade I since there is no parallel pay scale in the four grades of Indian Legal Service.

Counsel (Grade II) (Rs. 14300-18300)

(Rs.14300-18300)

- The following rule shall be inserted after Rule 11A of the Indian Legal Service Rules 1957, namely:-
- IIB. Consequent upon the merger of the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai, with the Indian Legal Service with effect from the date of coming into force of these amendment rules, the seniority shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

As regards the lone post of Government Advocate in the scale of Rs. 16400-20000 in the Central Agency Section, the incumbent of the post shall temporarily stand merged with Grade II of ILS with his scale of pay as personal to him till he gets promotion to Grade I of the Indian Legal Service.

The First Schedule appended to the Indian Legal Service (Amendment)
 Rules 2003 shall be substituted by the following schedule -

1001 270 1011

FIRST SCHEDULE |See Rules 2(c), 3(2), 12 and 14| THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 148)

COMPOSITION



Grade	Strength of Grade		Departmen	t of Legal	Affairs	Legislati	Legislative Department			
	Perma- nent	Tempo- rary	Designation	Perma- neni	Tempo- rary	Designation	Perma neri	Tempo-	(Rs.)	
1	2	3	4	S	6	7	5	9	10	
1	22	1	Joint Secretary & Govt Counsel	1.7		Joint Secretary & Legislative Counsel	- 5	i	300- 22400	
II.	32	2	Additional Govt. Counsel	28	2	Additional Legislative Counsei	•		14300- 400- 18300-	
III	31	1	Deputy Govt. Counsel	21	1	Deputy Legislative Counsel	iO		12000- 375- 16500/-	
IV	59		Assistant Govt. Counsel	45		Assistant Legislative Counsel	14		1000G- 325- 15200/-	

**One post in the Department of Legal Affairs is in the scale of 16,400-20,000/-

 The principle rules were published vide notification No.SRO:3084-A(CLSR), dated 25.9.1957.

Subsequently amended by:

(i)	Notification No. GSR 1608, dated 28:09 1963
(ii)	Notification No. GSR 1416, dated 27.07.1968
(iii)	Notification No. GSR 1423, dated 27.07.1968
(iv)	Notification No. GSR 1050, dated 03.05 1969
(v)	Notification No. GSR 1981, dated 23.08.1969
(vi)	Notification No. GSR 2, dated 06.01.1979
(vii)	Notification No. GSR 72, dated 20.01.1979
(viii)	Notification No. GSR 658, dated 12.05.1979
(ix)	Notification No. GSR 270 (E), dated 29.03, 1982
(x)	Notification No. GSR 668, dated 17.09.1983
(xi)	Notification No. GSR 1161 (E), dated 22.10.1986
(xii)	Notification No. GSR 658, dated 29.06:1987
(xiii)	Notification No. GSR 872, dated 28.11.1987
(xiv)	Notification No. GSR 658, dated 20.08,1988
	The second of th
1.00	Note: That is No. GSR 176, dated 10 08 1988
433.71	buildings in his fiet are the dead as an area

MINISTRY OF LAW AND JUSTICE



(Department of Legal Affairs)

NOTIFICATION.

New Delhi, the 10th May, 2008

- G.S.R. 358(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, to de-merge the service cadre in the Department of Legal Affairs and to create three different cadres within that Service, namely:-
- 1 (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2008.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Indian Legal Service Rules, 1957 (hereinafter referred to as the principal rules), for rule 6, the following rule shall be substituted, namely:-

"6. Filling up duty posts.—[1] A duty post in Grade I or Grade II, barring the duty post of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.

(2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a member of the Service in

Grade IV.

- A duty post in Grade IV of the Service, barring the duty post in (3) Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India; shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.
- 3. For rule 6A of the principal rules, the following rule shall be substituted, namely:-

"6A. Filling of duty posts by deputation/absorption :-

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser [Rs.14,300-18,300]

Deputation

Officers of the Central Government -



(a)(i) holding analogous post on regular basis in the parent cadre/department; or

with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience prescribed

for direct recruitment under rule 7.

Additional Government Advocate (Rs. 14,300-18,300)

Deputation

Officers of the Central Government;

holding analogous post on regular basis in the parent (a)(i) cadre/department; or

with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India (Rs. 10,000-15,200)

Deputation/absorption

Officers of the Central Government:

holding analogous post on regular basis in the parent (a)(i)

cadre/department; or

with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.8,000-13,500/or equivalent in the parent cadre/department; or

with six years' service in the grade rendered after appointment thereto on regular basis in post in the scale of pay of Rs.7,500-12,000 or

equivalent in the parent cadre/department; and

(b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

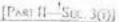
- In sub-rule (IA) of rule 7 of the principal rules, for claus following clause shall be substituted, namely:-
- to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the Department of Legal Affairs and experience of litigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules".
- In sub-rule (1) of rule 8 of the principal rules, for clause (iv), the following clause shall be substituted, namely:-
- "(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in posts carrying the pay of Rs.7500-12000, seven years' regular service in posts carrying the pay scale of Rs.7450-11500 and eight years' regular service in posts carrying the pay scale of Rs.6500-10500. Further, for promotion to a duty post in Grade IV in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules"
- For rule 11 of the principal rules, the following rule shall be substituted, namely:-
- "11. Seniority:- (1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the 'First Schedule' to these rules, in the order of their seniority.

The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

Note :-

The single post of Government Advocate in the scale of Rs. 16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007".

In the principal rules, for the 'First Schedule' and the Third 7. Schedule', the following First and Second Schedule shall respectively be substituted, namely :-



"FIRST SCHEDULE (See rules 2(c), 3(2), 12 and 14) THE INDIAN LEGAL SERVICE (TOTAL STRENGTH: 146)



COMPOSITION

				COMPO	The second secon					
		**	Dep	artment of	Legal A	Mairs				
	Indian Legal Service cadre of Legal Advisors in the Main Secretariat and Branch Secretariats at Mumbai, Kolkatta, Chennai and Bangalore			Indian Lc	Indian Legal Service cadre of Law Officers in the Law Commission of India			Indian Legal Service cadre of Government Advocates in the Central Agency Section and the Branch Secretariats at Mumbai and Kolkatta		
Grade	Desig- nation	Perm- anent	Temp	Desig- nation	Perm anent	Temp	Desig- nation	Perm- anent	Temp- orary	
I	Joint Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	, Nil	110	Senior Gover- nment Advocate	3	Nil	
п	Additio- nal Legal Adviser	19	Applo, - dit - 123 dward	nal Law Officer	To CHI Section	201 250 2,520	Additio- nal Gover- inment Advocate	8**	1	
, III	Deputy Legal Adviser	સ્કારિક જ	Nil	Deputy	Nil:	11 31 c -11 31 c don 15 6 - 11 cc	Deputy Gover- nment Advocate	1 × 3 × 0	Nil	
ıv	Assistant Legal Adviser	36	··Nil·	Assistant Law Officer	5.*	Nil	Assistant Gover- nment Advocate	4	Nil	

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with duty posts as under:

Legal Advisers Service cadre in the Main and Branch Secretariats:

Name of the duty post	Grade '	Scale of pay
Joint Secretary and Legal Adviser		Rs. 18,400-22,400/-
Additional Legal Adviser	The state of the s	Rs.14,300-18,300/-
Deputy Legal Adviser		Rs.12,000-16,500/-
Assistant Legal Adviser		Rs.10,000-15,200/-

Law Officer Service cadre in the	e Law Commi	ssion of India:
Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	Rs.18,400-22,400/-
Additional Law Officer	Grade II	Rs.14,300-18,300/-
Deputy Law Officer	Grade III	Rs.12,000-16,500/-
Assistant Law Officer	Grade IV	Rs.10,000-15,200/-

Government Advocate Service cadre in the Central Agency Section and Branch Secretarists in Mumbai and Kolkatta:-

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	Rs.18,400-22,400/-
Additional Government Advocate	Grade II	Rs.14,300-18,300/-
Deputy Government Advocate	Grade III	Rs.12,000-16,500/-
Assistant Government Advocate	Grade IV	Rs.10,000-15,200/-

Grade ·	Legislative Departs Designation	Permanent	Temporary
I	Joint Secretary and Legislative Counsel	5,	1
- II	Additional Legislative Counsel	4	Nil
III	Deputy Legislative Counsel	Q ·	Nil -
IV	Assistant Legislative Counsel	13	Nil

Grade	an Legal Service in the Ministry of Law and Ju Permanent posts Temporary pos	
I	21	2
. II	31	3
III ANGELIA	28	3
The single past of Carl	58	Nil

The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007

THIRD SCHEDULE (Sec rule 6(3) and 8(1) (iv)) POSTS IN THE MINISTRY OF LAW AND JUSTICE

Feeder post to the Legal Adviser cadre of the Service	Feeder post to the Law Officer cadre of the Service	Feeder post to the Government Advocate	
Superintendent (Legal) Librarian (Grade I)		Junior Central Government Advocate	



Legislative Department

Superintendent (Legal) and Confidential Superintendent in Legislative Department".

Note: The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25.9.1957 and subsequently amended vide number:

- GSR 1608, dated 28.09.1963; (i)
- GSR 1416, dated 27:07.1968; (11)
- GSR 1423, dated 27.07.1968; (111)
- GSR 1050, dated 03.05.1969; (iv)
- GSR 1981, dated 23.08.1969; (v)
- GSR 1900, dated 21.11.1970; (vi)
- (vii) . GSR 2, dated 06.01.1979;
- GSR 72, dated 20.01.1979; (viii)
- GSR 658, dated 12.05.1979; (ix)
- GSR 270(E), dated 29:03.1982; (x)
- GSR 668, dated 17.09.1983; (xi)
- (xii) GSR 1161(E), dated 22.10.1986;
- GSR 658, dated 29.06.1987; (xiii)
- (xiv) GSR 872, dated 28.11.1987;
- (xv) GSR 658, dated 20.08.1988;
- GSR 176, dated 10.08.1988; (xvi)
- (xvii) GSR 228(E), dated 21.03.2003; and
- (xviii) GSR 751(E), dated 28.12.2005.

[F. No. A-60011/6/2002-Admn.I (LA)]

P. K. MALHOTRA, Jt. Secy. & Government Counsel (Admn.)

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs) NOTIFICATION

New Delhi, the 28th March, 2011

by the previso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:—

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.
- (2) They shall be deemed to have come into force with effect from the 1st January, 2006.
 - 2. In the Indian Legal Service Rules, 1957,-
 - (a) for the letters and figures "Rs. 18,400-22,400", "Rs. 16,400-20,000", "Rs. 14,300-18,300", "Rs. 12,000-16,500", "Rs. 10,000-15,200", "Rs. 8,000-13,500", "Rs. 7,500-12,000", "Rs. 7,450-11,500" and "Rs. 6,500-10,500", wherever they occur, the words, figures and letters "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 10,000", "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 8,900", "Pay-Band-4: Rs. 37,400-67,000 plus Grade Pay Rs. 8,700", Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 7,600", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400", "Pay-Band-3: Rs. 15,600-39,100 plus Grade Pay Rs. 5,400", "Pay-Band-



A: EXTRAORDINARY



"Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,800", "Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,600" and "Pay-Band-2: Rs. 9,300-34,800 plus Grade Pay Rs. 4,200" shall respectively be substituted;

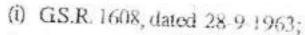
(b) in the First Schedule, for the words "Scale of Pay", wherever they occur, the following shall be substituted, namely,—

"Pay Band + Grade Pay or Pay Scale".

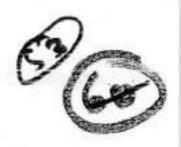
[F. No. A-60011/60/2010-Admn. I (LA)]
M. K. SHARMA, Jt. Secy. & Legal Adviser

Explanatory Memorandum:—In order to bring uniformity in the Indian Legal Service Rules, 1957, in terms of the new pay structure as per the Central Civil Services (Revised Pay) Rules, 2008 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 622(E), dated the 29th August, 2008, retrospective effect is required to be given to these rules. It is certified that no person is being adversely affected by giving this retrospective effect to these rules.

Note: The principal rules were published in the Gazette of India, vide number S.R.O. 3084 A (CLSR), dated the 25th September, 1957 and subsequently amended vide number:



- (ii) GS.R. 1416, dated 27-7-1968;
- (iii) GS.R. 1423, dated 27-7-1968;
- (iv) GS.R. 1050, dated 3-5-1969;
- (v) GS.R. 1981, dated 23-8-1969;
- (vi) GS.R. 1900, dated 21-11-1970;
- (vii) GS.R. 2, dated 6-1-1979;
- (viii) G.S.R. 72, dated 20-1-1979;
 - (ix) GS.R. 658, dated 12-5-1979;
 - (x) GS.R. 270(E), dated 29-3-1982;
- (xi) GS.R. 668, dated 17-9-1983;
- (xii) GS.R. 1161(E), dated 22-10-1986;
- (xiii) GS.R. 658, dated 29-6-1987;
- (xiv) GS.R. 872, dated 28-11-1987;
- (xv) GS.R. 176, dated 10-8-1988;
- (xvi) GS.R. 658, dated 20-8-1988;
- (xvii) GS.R. 228(E), dated 21-3-2003;
- (xviii) GS.R. 751(E), dated 28-12-2005; and
 - (xix) GS.R. 358(E), dated 10-5-2008.

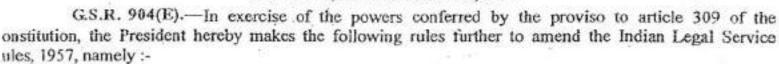


MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 27th December, 2011



- 1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- In the Indian Legal Service Rules, 1957, -
 - (a) in rule 8, in sub-rule (1), for clause (iv) and the Note thereunder, the following shall be substituted, namely:-

"(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule; and -

possesses six years' regular service in post of the Superintendent (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4800/-) failing which eight years' combined regular service in the posts of Assistant (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4600/-) and Superintendent (Legal) (PB – 2 Rs.9300 – 34, 800/- plus Grade Pay of Rs.4800/-) out of which three years' regular service shall be in the post of Superintendent (Legal);

O

possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4600/-):

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.



Note 1: In the case of officers who are holding any of the posts mentioned in the Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

Note 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.";

(b) in the Third Schedule, under the heading "Legislative Department", the words "and Confidential Superintendent" shall be omitted.

[F. No. A-60011/16/2010-Admn. I (LA)]

M. K. SHARMA, Jt. Secy. and Legal Advisor (Admn.)

Note: The principal rules were published in the Gazette of India vide notification number SRO: 3084-A (CLSR), dated 25.09.1957 and subsequently amended vide the following notifications, namely:-

- GSR, 1608, dated 28.09.1963; (i)
- GSR. 1416, dated 27.07.1968; (ii)
- GSR. 1423, dated 27.07.1968; (iii)
- (iv) GSR. 1050, dated 03.05.1969;
- GSR, 1981, dated 23.08.1969; (v)
- GSR, 1900, dated 21.11.1970; (vi)
- GSR. 2, dated 06.01.1979; (vii)
- GSR. 72, dated 20.01.1979; (viii)
- GSR, 658, dated 12.05.1979; (ix)
- GSR. 270(E), dated 29.03.1982; (x)
- GSR, 668, dated 17.09.1983; (xi)
- GSR. 1161(E), dated 29.06.1987; (xii)
- GSR. 658, dated 29.06.1987;
- (xiii)
- GSR. 872, dated 28.11.1987; (xiv)
- GSR, 176, dated 10.08.1988; (xv)
- GSR, 653, dated 20.08.1988; (xvi)
- GSR. 228(E), dated 21.03.2003; (xvii)
- GSR. 751(E), dated 28.12.2005; and (xviii)
- GSR. 358(E), dated 10.05.2008. (xix)



HRA Sazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—डप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 1311

नर्ड दिल्ली, बुधवार, फरवरी 22, 2017/फाल्गुन 3, 1938

No. 1311

NEW DELHI, WEDNESDAY, FEBRUARY 22, 2017/PHALGUNA 3, 1938

विधि और न्याय मंत्रालय

(विधि नार्य विभाग)

अधिसूचना

नई दिल्मी, 20 फरवरी, 2017

सा.वर.नि. 163(अ).— राष्ट्रपति, सर्विधान के अनुक्छेद 309 के परंतुक द्वारा प्रदश्त शक्ति का प्रयोग करने हुए भारतीय विधि सैवा नियम, 1957 का और संशोधन करने के लिए गिम्सलिखित नियम बनाते हैं, अर्थात् -

- 1. (1) इन नियमों का संक्षिप्त शाम बाराधिय विधि गेवा (संशोधन) नियम, 2016 है।
 - (2) ये 1 जनवरी, 2016 को अवृत्त हुए समझे जाएंगे।
- 2. भारतीय विधि मेवा नियम, 1957 में, -
- (व) 'बेतन केंद्र 4: 37,400- 67000 रुपये जमा ग्रेट येतन 10,000/- रुपये'.

'बेतन बेंट - 4 : 37,400- 67000 स्पये जमा ग्रेड बेतन 8,900/- रुपगे',

"बेतन वेंर - 4 : 37,400- 67000 रूपये जमा ग्रेड बेतन 8,700- अर्थ",

"वेतन वेंट - 3 : 15,600- 39,100 रुपये जमा येट वेतन 7,600/- रुपये".

'बेतन बैड - 3 : 15,600- 39,100 रुपये जमा सेंड बेतन 6,600/- रुपये",

"वेतन वेंड - 3 : 15.600- 39.100 श्यमे अमा ग्रेड बेतम 5.400/- रुपये"

"बेतन बेंड - 2 : 9,300- 34,800 रुपये तथा ग्रेड बेतन 4800/- रुपये"

"बेतन बेंट - 2 : 9,300- 34 800 रुपये जमा येष्ट वेतन 4600% रुपये",

"बेतन बैंड - 2 : 9,300- 34,800 रुपये जमा ग्रेड बेनन 4200/- रुपये",

1021 (102017

Front H. St.

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रास्य, अंच और अंधर, जहां कहीं भी वे आते हैं, के स्वान पर अमहा:
```

"बेतन मैद्रिका 144200-218200 रुपये में स्तर 14".

'वेतन मेट्रिका 131100-216600 रुपये में स्तर 13क''.

"वेतन मैरिक्स 118500-214100 रुपये में स्तर 13".

'बेतर मैडियन 78800-209200 रुपये में स्वर 12".

"बेलन मीरिक्स 67700-208700 रुपये में स्वर 11"

'बेतन मेरिक्स 56100-177500 रुपये में स्तर 10".

"बेलन मैट्रिक्स 53100-187600 रुपये में स्तर g",

"वेतन मीट्रियम 47600-151100 रुपये में स्तर 8",

'बेतन मेरियम 44900-142400 रुपये में स्टर 7',

"बेरान मैरिक्स 35400-112400 भपये में स्तर 6", रखे जाएंगे;

(ख) पहली अभूनुषी में, "येतन बेंड + ग्रेड बेनन या बेननमान" शब्दों के स्थान पर, " बेनन मैट्रियम गा बेननमान में स्नर" शब्द रखें आसी ।

[91.से. 10/1/2016 - प्रशासन । (एसए)]

के. जिनसान धर, उप समित

स्पार्टीकारक ज्ञापन – भारत के राजपव, असाधारण, भाग II, संट 1 में अधिमुचना सं, 1-2/2016 - Iर्सी, तारीख 26 जनाई, 2016 द्वारा प्रकाशित केंद्रीय निवित्त सेवा (पुनरीक्षित येतन) नियम, 2016 के अनुसार तर्ड वेतन मंग्लना के संबंध में भारतीय विधि सेवा. 1957 में एकरुपता लाने के लिए, इन नियमों को भूतलक्षी प्रभाव दिया जाना है। यह प्रमाणित किया जाता है कि इन नियमों को भूतलक्षी प्रभाव देने के द्वारा किसी ब्यक्ति पर प्रतिकल प्रचान नहीं पड़ रहा है।

टिप्पण :- मून नियम भारत के राजपत्र में अधिसूचना सं, सा.चर.नि. 3048र (सीएमएमजर) नारीख 25 सिनंदर, 1957 द्वारा प्रकाशित फिए गए थे और निम्नलिखित अधिसचुना द्वारा तत्पश्चान् संशोधित किए गए, अर्थान् :-

(i)	मा.का.नि, 1606 वारीख 28.09.1963;	(xii)	मा.सा.मि. 1161 (४) वारीच 22.10.1986;
(ii)	सा.चा.नि. 1416 तारीख 27.07.1968;	(xiii)	मा.च्य.नि. 658 तारीस 29.06.1987;
(ii)	सा का नि. 1423 नारीख 27.07.1988;	(xiv)	सा.बर.मि. 872 नारीश्व 28.11.1987;
(iv)	सा.का.नि. 1050 वारीच 03.05.1959;	(xv)	मा.च्यं,नि. 176 तारीख 10,08,1988;
(v)	मा.मा.सि. 1981 तारीच 23.08.1969;	(xv)	मा.चा.चि. 658 तारीच 20.08.1988;
(vi)	साका,नि. 1900 तारीख 21.11.1970;	(xvi)	मा का.नि. 228 (अ) नारीख 21.03.2003;
(vii)	मा.बा.नि. 2 तारीच 06.01.1979;	(xviii)	सा.का,ति, 751 (अ) नारीख 28.12.2005:
(viii)	सा.का.नि. 72 टारीच 20.01,1979	(XIX)	सा.चा.जि. ३५८ (अ) चारीच 10.05.2008;
(ix)	मा.का.नि. 658 तारीस 12.05,1979;	(xx)	मा.का.जि. 275 (अ) शारीच 28.03.2011;
(x)	मा का नि. 270 (ब) तारीच 29.03.1982;		और
(xii)	मा का नि 668 नारीय 17 09 1983:	(XXI)	सा.का.चि. 904 (अ) नारीख 27.12.2011



MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 20th February, 2017.

G.S.R.163 (E) — In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957 namely:—

- (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2016.
 - (2) They shall be deemed to have come into force on the 1st January, 2016.
- In the Indian Legal Service Rules, 1957-
 - (a) for the words, figures and letters "Pay Band-4; Rs. 37,400-67,000 plus Grade Pay Rs. 10,000-11. Pay-Band-4; Rs. 37,400-67,000 plus Grade Pay Rs. 8,900-12. Pay-Band-4; Rs. 37,400-67,000 plus Grade Pay Rs. 8,7600-12. Pay-Band-3; Rs. 15,600-39,100 plus Grade Pay Rs. 7,600-12. Pay-Band-3; Rs. 15,600-39,100 plus Grade Pay Rs. 15,600-39,100 plus Grade Pay Rs. 5,400-12. Pay-Band-2; Rs. 9,300-34,800 plus Grade Pay Rs. 4,800-12. Pay-Band-2; Rs. 9,300-34,800 plus Grade Pay Rs. 4,800-12. Rs. 9,300-34,800 plus Grade Pay Rs. 4,200-12. Pay-Band-2; Rs. 9,300-34,800 plus Grade Pay Rs. 4,200-13. Pay-Band-2; Rs. 9,300-34,800 plus Grade Pay Rs. 4,800-13. Pay-Band-2; Rs. 9,300-34,800 plus Grade Pay Rs. 1,500-39,100 plus Grade Pay Rs. 1,500-39,
 - (b) in the First Schedule, for the words "Pay Band + Circule Pay or Pay Scale", the words "level in the puy matrix or pay scale" shall be substituted.

[F.No. 10/1/2016-Admin.l(LA)] K. GINKHAN THANG, Dy. Szcy.

Explanatory Memorandum: In order to bring uniformity in the Indian Legal Service Rules, 1957, in terms of the new pay structure as per the Central Civil services (Revised Pay.) Rules, 2016 published in the Gazette of India, Extraordinary, Part 1, Section 1 vide confication number 1-2/2016-IC dated the 25th July, 2016, retrospective effect is to be given to these rules. It is certified that no person is being adversely affected by giving this retrospective effect to these rules.

Note: The principal rules were published in the Gazette of India, vide notification number S.R.O. 3048A(CLSR), dated the 25th September, 1957 and subsequently amended vide the following notifications.

(i) (ii) (iii) (iv) (v) (vi) (viii) (ix) (x)	GSR, 1608, dated 28.09,1963; GSR, 1416, dated 27.07,1968; GSR, 1423, dated 27.07,1968; GSR, 1050, dated 03.03,1969; GSR, 1981, dated 23.08,1969; GSR, 1990, dated 21.11,1970; GSR, 2, dated 06.01,1979; GSR, 72, dated 20.01,1979; GSR, 658, dated 12.05,1970; GSR, 270 (E), dated 29.03,1982; GSR, 668, dated 17.09,1983;	(xviii) (xix)	GSR, 1161(E) alasted 22 10 1986; GSR, 658, dated 29.06 1987; GSR, 872, dated 28.11 1987; GSR, 176, dated 10.08 1988; GSR, 658, dated 20.08 1988; GSR, 228(E), dated 21 03 2003; GSR, 751(E), dated 28 12 2005; GSR, 358(E), dated 28.03,2011; and GSR, 904(E), dated 27.12 2011
		LNN1)	USN. 904(E), dated 27,12,2811